

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE

Original Application No 13/2025

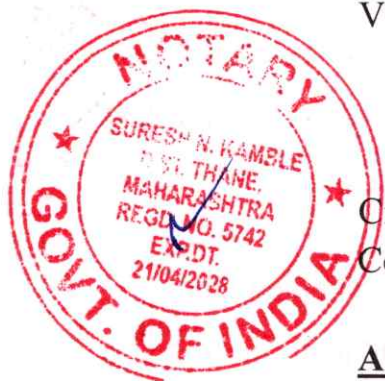
Vanshakti & Anr

.... Applicant

Vs

City and Industrial Development
Corporation Maharashtra & Ors.

.... Respondents



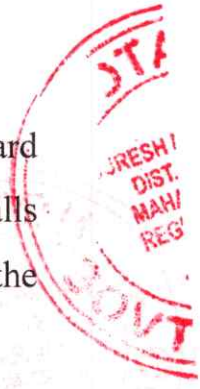
AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 8 & 9 MPCB IN COMPLIANCE OF ORDER DATED 29TH JAN 2025.

I, Satish H. Padwal, Age 52 years, Occupation-Service, the Regional Officer of the Maharashtra Pollution Control Board, Respondent No. 9 having my office at Raigad Bhavan, 7th Floor, Sector 11, CBD Belapur, Navi Mumbai 400614, do hereby state on solemn affirmation as under :

1. I say and submit that I am filing this Affidavit in compliance of the Order dated 29.01.2025 passed by this Hon'ble NGT, wherein the Hon'ble NGT directed to all Respondents to submit their replies/responses as to what is the current status of the Original Application No.8/2017, whether quarry operator could be identified and the area in which they had done quarry work could be ascertained or not.
2. I say and submit that the main prayers of the present Original Application No.13/2025 are against Respondent No.2-

Directorate of Geology and Mining, Respondent No.3-Collector and Respondent No.7 i.e. Government of Maharashtra through the Revenue and Forest Department.

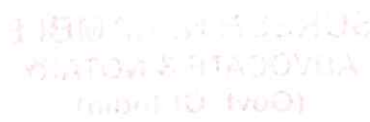
3. I say and submit that the Maharashtra Pollution Control Board had closed down 26 Nos. of stone crushers in the villages falls in Reserved Forest of Parsik Hill, Navi Mumbai due to the non-compliances of consent conditions in the year, 2017.
4. I say and submit that on the basis of permission received from the Forest Department, Government of Maharashtra and Environment Clearance dated 25.06.2019, after disposal of the Original Application No. 08 of 2017, the Respondent-Board has issued Consent on 22.01.2020 to M/s.G. H. Ajwani, situated at Survey No 94/A, Adivali-Bhutavali, subject to certain terms & conditions, which is valid upto 31.01.2026. A copy of the Consent dated 22.01.2020 is enclosed herewith and marked as an **Annexure-‘A’**.
5. I say and submit that MPCB is not granting consent to quarrying activities and the assimilative capacity of the mining and quarrying is decided on the basis of Environment Impact Assessment Study (EIAS) carried out by the accredited consultant approved by the MoEF & CC, Govt of India and not by the MPCB.
6. I say and submit that the Respondent Board officials have verified the above survey Nos. of all the stone crushers on 21.02.2025 and observed that there are no stone crushers in operation since 2017 on Survey No. 387 Turbhe Hill, Survey



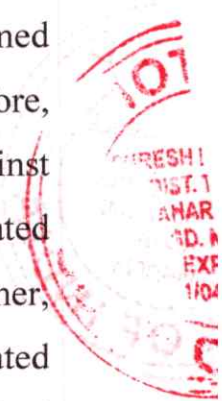
No. 323 A Kukshet Village, Survey No.183 Kukshet Village Post Nerul and Survey No. 203, Bonsari Village, Survey No. 78/A, Ilthan Pada, Dighe, Survey No. 102 Diva Naka Chinchavali, Survey No. 230 Vishnu Nagar Dighe, Survey No. 218/B Vill- Shiv, Survey No. 104 Vill- Bhandarli, Survey No. 94/1 Vill- Adavali-Bhutavali, Navi Mumbai. A copy of the present status of stone crushers as on 22.02.2025 alongwith photographs of the same is enclosed herewith and marked as **Annexure "B"**.

7. I say and submit that on the basis of frequent complaints received from Bonsari Village and Turbhe area regarding air pollution caused due to burning of debris, paper, plastic bags & waste furniture in the abandoned quarries located in the Village: Bonsari, the Respondent Board had issued directions to the Sr. Town Planner (Environment & Forest) CIDCO vide letter dated 30.12.2024 and given an opportunity to respond. Accordingly, CIDCO has submitted its reply dated 03.01.2025. Copies of the directions dated 30.12.2024 and reply received from CIDCO dtd.03.01.2025 are enclosed herewith and marked as **Annexure "C" and "D" respectively.**

8. I say and submit that on the basis of frequent complaints received from Bonsari Village and Turbhe area regarding air pollution caused due to burning of debris in the stone quarries located in the Village : Bonsari, the Respondent Board had issued directions to the Deputy Municipal Commissioner, Navi Mumbai, Zone-I and Zone-II vide letters dated



14.01.2025 and given an opportunity to respond. In response to the directions dtd.14.01.2025, Navi Mumbai Municipal Corporation, Zone-I vide letter dated 05.03.2025 informed that the site in question falls under the CIDCO area, therefore, CIDCO is the appropriate Authority to initiate action against the concern person/organization. Copies of directions dated 14.01.2025 issued to the Deputy Municipal Commissioner, Navi Mumbai, Zone-I and Zone-II and reply dated 05.03.2025 received from Navi Mumbai Municipal Corporation, Zone-I in vernacular language are enclosed herewith and marked as an **Annexure "E", "F" and "G" respectively.**



9. I say and submit that in pursuant to the order 29.01.2025 passed by this Hon'ble NGT, the Collector-Thane vide order dated 11.03.2025, constituted a Joint Inspection Team to inspect and submit the present status of the excess excavation in 126.06 ha. land located at Mauje Kukshet, Pavane, Shirvane and Turbhe Navi Mumbai. A copy of the Order dated 11.03.2025 in vernacular language is enclosed herewith and marked as an **Annexure "H"**.



Solemnly affirmed as on 13 day of March 2025.

For and on behalf of Maharashtra Pollution Control Board

(Signature)

(Satish H. Padwal)

Regional Officer-Navi Mumbai

Register Sr. No.	268/2025
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SURESH N. KAMBLE
 ADVOCATE & NOTARY
 (Govt. Of India)

13 MAR 2025



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-27572739

Fax : 022-27571586

Email : ronavimumbai@mpcb.gov.in

Visit At : <http://mpcb.gov.in>

Regional Office Navi Mumbai,

Raigad Bhavan, 7th floor, Sector 11,

CBD Belapur, Navi Mumbai-400614

Orange/S.S.I

Date: 22/01/2020

Consent No: RO NAVI MUMBAI/CONSENT/2001001601

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
 CONSENT is hereby granted to

M/s. G.H. Ajwani,
 Survey No. 94/A, Adavili Butavali Village,
 Shil Mahape Road, Navi Mumbai.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31/01/2026.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Metal	100	MT/Day
2.	Asphalt Mix	200	MT/ Day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.1 m³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: — NA —
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	100	mg/l.



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(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:** NA

(viii) **Other Conditions:** Industry should monitor effluent and Air quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	5.00 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling/Water Sprinkling	...	0.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions. Provision of enclosure to primary crusher & Conveyor
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) Provision of water sprinkling arrangement at Raw material unloading hopper, Chute to primary crusher, Belt Conveyor, hopper, Finished product storage (stock pills) & discharge points.
- 5) You shall develop a green belt along the periphery of unit.
- 6) You shall construct metallic roads within premises.
- 7) You shall follow regular cleaning & wetting of the ground within premises.
- 8) You shall cover Trucks carrying crushed stone material during transportation

b. Standards for Emissions of Air Pollutants:

- (i) SPM/TPM Not to exceed 150 mg/Nm³, Also the SPM measured between 3 to 10 Mtrs, from any process equipment shall not exceed 600 µg/Nm³
- (ii) SO₂ Not to exceed 40 kg/day

6. Conditions for D.G. Set : N.A.



7. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Furnace Oil	1200.0	Ltr/Day
2	HSD	13.0	Ltr/Hr
3	LDO	800.0	Ltr/Day

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Asphalt Plant	21.98 above roof
2	DG set (82.5 KVA x 1 no)	3.5 above roof

(iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

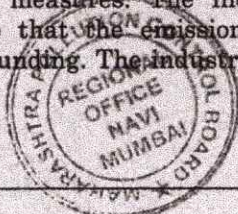
8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
-NA-				

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

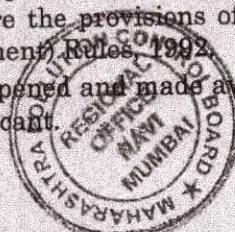


without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M&TM) Rules, 2008.

9. The Industry shall comply with E-waste (Management) Rules, 2016.
10. The Industry shall comply with Batteries (Management and Handling) Rules, 2001.
11. Industry shall comply the provisions of Maharashtra Plastic and Thermocol Items notification, 2018 and amendments thereto.
12. Industry shall comply the provisions of Plastic Waste Management Rules, 2016 and amendments thereto.
13. Industry shall comply the provisions of Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and amended thereof.
14. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
15. This consent should not construed as any exemption from obtaining necessary NOC/permissions from any other Government Agencies as may deemed fit necessary.
16. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto.
17. Board reserves right of revoke, suspend or amend the consent issued.
18. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
12. The Capital investment of the industry is Rs. 25.75 Lakhs.

For & on behalf of
Maharashtra Pollution Control Board

(Dr. A. N. Harshvardhan)
Regional Officer, Navi Mumbai



To,
M/s. G.H. Ajwani,
Survey No. 94/A, Adavili Butavali Village,
Shil Mahape Road, Navi Mumbai

Received Consent fee of -

Sr. No.	Amount(Rs)	Transaction No.	Date	Drawn On
1	4,500.00	TXN1712002160	26/12/2017	E-Payment
2	1500.00	TXN2001002225	22-01-2020	E-Payment

Copy Submitted to:

- SRO Navi Mumbai -II
- CAO/Master File.



सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032
Date: June 25, 2019

To,
Shri. G. H. Ajwani
at Survey No. 94/A (Part), At Village-Adivali-Bhutavali, Taluka - Thane, District - Thane, Maharashtra.

Subject: Environment Clearance for Environmental Clearance for Basalt Stone Quarry of Shri. G. H. Ajwani located at Survey No. 94/A (Part), At Village-Adivali-Bhutavali, Taluka & District - Thane, Maharashtra, having area 1.42 Ha.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 166th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 169th meetings.

2. It is noted that the proposal is considered by SEAC-I under screening category Schedule 1 (a) Category B2 as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Shri. G. H. Ajwani
2.Type of institution	Private
3.Name of Project Proponent	Shri. G. H. Ajwani
4.Name of Consultant	M/s Sadekar Enviro Engineers Pvt. Ltd.
5.Type of project	Open Cast Mining Schedule- 1'a', Category- B'2'
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not Applicable
8.Location of the project	Survey No. 94/A (Part), At Village-Adivali-Bhutavali, Taluka - Thane, District - Thane, Maharashtra.
9.Taluka	Thane
10.Village	Adivali-Bhutavali
Correspondence Name:	Shri. G.H. Ajwani
Room Number:	203
Floor:	-
Building Name:	Swastik Chambers
Road/Street Name:	NA
Locality:	Chembur
City:	Mumbai
11.Area of the project	Thane Municipal Corporation
12.IOD/IOA/Concession/Plan Approval Number	Not Applicable IOD/IOA/Concession/Plan Approval Number: Not Applicable Approved Built-up Area: 0000
13.Note on the initiated work (If applicable)	Not Applicable
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not Applicable
15.Total Plot Area (sq. m.)	1.42 Ha.
16.Deductions	Not applicable

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SEIAA-MINUTES-0000002096
SEIAA-EC-0000001639

17. Net Plot area	Not applicable
18 (a). Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): Not applicable
	Non FSI area (sq. m.): Not applicable
	Total BUA area (sq. m.):
18 (b). Approved Built up area as per DCR	Approved FSI area (sq. m.): Not applicable
	Approved Non FSI area (sq. m.): Not applicable
	Date of Approval: 01-04-2016
19. Total ground coverage (m2)	Not applicable
20. Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Not applicable
21. Estimated cost of the project	20000000



Government of Maharashtra

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Shri. Anil Diggikar (Member Secretary
SEIAA)

22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Basalt Stone	-	6815	6815
23. Total Water Requirement				
Dry season:	Source of water	Not applicable		
	Fresh water (CMD):	Not applicable		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	Not applicable		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD):	Not applicable		
	Fire fighting - Underground water tank (CMD):	Not applicable		
	Fire fighting - Overhead water tank (CMD):	Not applicable		
	Excess treated water	Not applicable		
Wet season:	Source of water	Not applicable		
	Fresh water (CMD):	Not applicable		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	Not applicable		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD):	Not applicable		
	Fire fighting - Underground water tank (CMD):	Not applicable		
	Fire fighting - Overhead water tank (CMD):	Not applicable		
	Excess treated water	Not applicable		
Details of Swimming pool (If any)	Not applicable			

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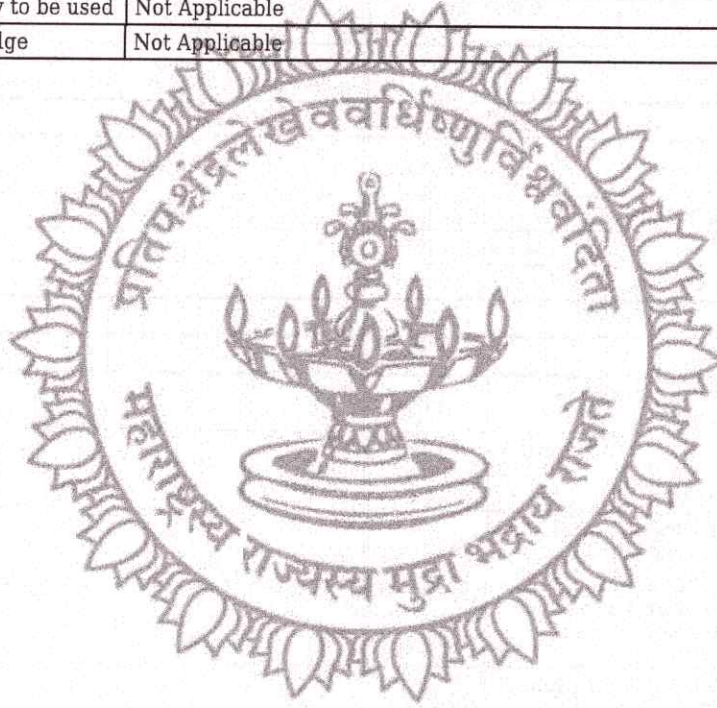
24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	-	1	1	-	0.2	0.2	-	0.8	0.8
Industrial Process	-	7	7	-	7	7	-	0	0
Gardening	-	4	4	-	4	4	-	0	0
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		3-5 m below ground level						
	Size and no of RWH tank(s) and Quantity:		Not Applicable						
	Location of the RWH tank(s):		Not Applicable						
	Quantity of recharge pits:		Not Applicable						
	Size of recharge pits :		Not Applicable						
	Budgetary allocation (Capital cost) :		Not Applicable						
	Budgetary allocation (O & M cost) :		Not Applicable						
	Details of UGT tanks if any :		Not Applicable, being a mining project water will be supplied by tankers						
26.Storm water drainage	Natural water drainage pattern:		The slope of the area is towards West. The run-off will be maintained by providing garland drains around the quarry boundary to maintain the natural pattern.						
	Quantity of storm water:		Around 17892 m ³ /annum of storm water will be generated within the lease area.						
	Size of SWD:		The run off will be connected to garland drains						
27.Sewage and Waste water	Sewage generation in KLD:		0.8						
	STP technology:		2 Nos of Bio-Toilets will be Provided.						
	Capacity of STP (CMD):		Not Applicable						
	Location & area of the STP:		Not Applicable						
	Budgetary allocation (Capital cost):		80000						
	Budgetary allocation (O & M cost):		10000						

28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	Waste generation:	No overburden that will be generated.
	Disposal of the construction waste debris:	Not Applicable
Waste generation in the operation Phase:	Dry waste:	Not Applicable
	Wet waste:	Not Applicable
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	Not Applicable
	Others if any:	Overburden if any will be backfilled in the mine pit.
Mode of Disposal of waste:	Dry waste:	Not Applicable
	Wet waste:	Not Applicable
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	Not Applicable
	Others if any:	Overburden if any will be backfilled in the mine pit area.
Area requirement:	Location(s):	Overburden if any will be backfilled in the mine pit area.
	Area for the storage of waste & other material:	Not Applicable
	Area for machinery:	Not Applicable
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not Applicable
	O & M cost:	Not Applicable



**Government of
Maharashtra**


29. Effluent Characteristics					
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Amount of effluent generation (CMD):		Not Applicable			
Capacity of the ETP:		Not Applicable			
Amount of treated effluent recycled :		Not Applicable			
Amount of water send to the CETP:		Not Applicable			
Membership of CETP (if require):		Not Applicable			
Note on ETP technology to be used		Not Applicable			
Disposal of the ETP sludge		Not Applicable			



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SEIAA-EC-0000001639

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Shri. Anil Diggikar (Member Secretary
SEIAA)

30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable			
Source of Fuel		Not Applicable					
Mode of Transportation of fuel to site		Not Applicable					
33.Energy							
Power requirement:	Source of power supply:	MSEDCL					
	During Construction Phase: (Demand Load)	Not Applicable					
	DG set as Power back-up during construction phase	Not Applicable					
	During Operation phase (Connected load):	66 KW					
	During Operation phase (Demand load):	55 KVA					
	Transformer:	-					
	DG set as Power back-up during operation phase:	Not Applicable					
	Fuel used:	Not Applicable					
	Details of high tension line passing through the plot if any:	Not Applicable					
34.Energy saving by non-conventional method:							
Not Applicable							
36.Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		
1	Not Applicable				Not Applicable		
37.Details of pollution control Systems							
Source	Existing pollution control system			Proposed to be installed			
Dust Pollution	-			Sprinkling will be done on the haul roads. Mist spraying will be done to keep the stone wet to prevent escape of fugitive emissions. A thick green belt will be maintained around the lease area and on both sides of the haul roads			



Noise Pollution	--	A thick green belt will be maintained around the lease area and on both sides of the haul roads. Appropriate PPE's like ear muffs and ear plugs will be provided to workers exposed to high frequency noise.					
Solid waste pollution	--	The overburden will be used for green belt development, surplus will be backfilled in the pit and afforestation will be done.					
Sewage Pollution	--	2 Nos of Bio-Toilets will be Provided.					
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not Applicable					
	O & M cost:	Not Applicable					
38.Environmental Management plan Budgetary Allocation							
a) Construction phase (with Break-up):							
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)				
1	Not Applicable	Not Applicable	Not Applicable				
b) Operation Phase (with Break-up):							
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)			
1	NA	NA	NA	NA			
2	Air Pollution	Sprinkling of water on quarry and haul roads	-	1.0			
3	Water Pollution	2 Nos of Bio-Toilets will be provided	0.8	0.1			
4	Air and Noise Pollution Control	Thick green belt development	0.685	0.9			
5	Environment Monitoring and Management		-	0.25			
6	Reclamation borrow / mined area	Afforestation will be done in the pit area	2.0	-			
7	Occupational Health		0.25	0.1			
39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
40.Any Other Information							
No Information Available							

	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not Applicable
	Category as per schedule of EIA Notification sheet	Schedule 1 (a) Category B2
	Court cases pending if any	Not applicable
	Other Relevant Informations	Not applicable
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	

3. The proposal has been considered by SEIAA in its 169th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to submit District Survey Report approved by the Competent Authority.
II	PP to submit copy of prefeasibility report.
III	PP to submit copy of forest clearance if applicable.
IV	PP to appoint qualified fore man as a Mine Manager approved by Director General of Mines.
V	PP to submit detailed Environmental Management Plan indicating bifurcation of activities and costs along with timelines of its completion. PP also to consider safety measures in the EMP including fencing to the mine area, plantation within 7.5 meter wide safety zone along the periphery of the mine.
VI	PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise.
VII	PP to adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MoEF&CC
VIII	PP to submit details of litigation on the proposed activity if any.
IX	PP to ensure that there is no damage to any fauna and its nesting close to the sand mining.
X	PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution.
XI	PP to provide movable toilets/ bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB.
XII	PP to ensure that no wild life habitat is infringed.
XIII	PP to ensure that parking shall not be made on Public roads. Parking shall be on pre decided place only.
XIV	The stone transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
XV	PP to submit their plan to utilize CER as per OM issued by MoEF&CC on 01.05.2018.
XVI	PP to submit compliance status of the lease condition issued by the Forest Department.
XVII	No hill cutting to be done during the mining activity. The procedure given in the approved mining plan shall be strictly followed.
XVIII	PP to appoint qualified fore man as a Mine Manager approved by Director General of Mines.
XIX	PP to submit an undertaking for sprinkling of water on the roads and mining area to prevent the dust pollution.
XX	PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise.
XXI	PP to adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MoEF&CC
XXII	PP proposes Jackhammer drilling in proposed quarry. The jackhammer drills produces more noise and do not have inbuilt water injection system. PP to ensure protective measures are provided to reduce noise exposure and dust emission due to drilling and blasting activity.
XXIII	PP to ensure that there is no damage to any fauna and its nesting close to the sand mining.
XXIV	PP to ensure that adequate measures like maintenance of roads, sprinkling of water and plantation is carried out to reduce the dust particulate matter pollution.

XXV	PP to provide movable toilets/ bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to conform to the standards prescribed by MoEF&CC and CPCB.
XXVI	PP to ensure that parking shall not be made on Public roads. Parking shall be on pre decided place only.
XXVII	The stone transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
XXVIII	PP to prepare and implement the CER plan in consultation with the District Authority as per OM issued by MoEF&CC on 01.05.2018.
XXIX	No hill cutting should be allowed during the quarrying.
XXX	Blasting, crushing and transportation of crushed material should be carried out under covered conditions to avoid any kind of dust pollution.
XXXI	PP Shall employ dust suppression measures by use of water sprinklers, foggers etc.
XXXII	The PP shall undertake 2 rows of tree plantation along the lease boundary. dust absorbing trees shall be planted.
XXXIII	PP to carried out proper study of air pollution by IIT Bombay & develop a model /mechanism for air pollution monitoring.

General Conditions:

I	<p>1. The validity period of the EC will be for 7 years as per MoEF&CC Notification dated 29th April, 2015 but limited to period of lease. 2. No hill cutting should be allowed during the quarrying. No aquifers should be disturbed either by blasting or by quarrying. 3. Blasting crushing & transportation of crushed material should be carried out under covered conditions to avoid any kind of dust pollution. 4. PP shall employ dust suppression measures by use of water sprinklers, foggers etc. 5. The PP shall undertake 2 rows of tree plantation along the lease boundary. Dust absorbing trees shall be planted. 6. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed. 7. The mining plan shall be approved first before initiating any mining operations. 8. Discharge of sewage from quarry sites should be strictly controlled. 9. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench. 10. No dumping of material shall be allowed in the water resources of Nallas. 11. No quarrying should be allowed in the run-off zone of hilly areas. 12. After mining extraction is completed, the existing pits on site must be filled up and the closure must be supervised and certified by the District Mining Officer. 13. No quarry shall be allowed within safe distance from any habitation or human activity. 14. District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent. 15. It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting. 16. To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road. 17. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules shall be strictly adhered to. 18. The configuration of benches should be: 60 degrees slope in the cut, 6 mt depth for cut and 6 mt width for the bench. PP shall ensure that no quarrying is carried out in forest or zudpi jungle. No water sources shall be affected due to quarrying activity. All labor engaged in quarrying will be provided with protective gears like mask, helmets, boots etc. 19. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m. 20. Project Proponent to ensure that vehicles transporting stone should not be overloaded beyond stated capacity. also to ensure that there is no violation of the Hon'ble NGT, Hon'ble Supreme Court order given in related matters. 21. PP to prepare Mine closure plan and get it approved by the competent authority. PP will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986. 22. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded. 23. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this. 24. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department. 25. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.</p>
II	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department
III	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
IV	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

v


The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



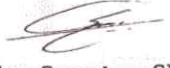
Government of Maharashtra

SEIAA Meeting No: 169 Meeting Date: June 13, 2019 (SEIAA-STATEMENT-0000002839)
SEIAA-MINUTES-0000002096
SEIAA-EC-0000001639

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12


Shri. Anil Diggikar (Member Secretary
SEIAA)

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Shri. Anil Diggikar (Member Secretary SEIAA)


Copy to:

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER THANE
10. REGIONAL OFFICE MPCB THANE
11. REGIONAL OFFICE MIDC AMBERNATH
12. REGIONAL OFFICE MIDC THANE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE THANE

Government of
Maharashtra

SEIAA Meeting No: 169 Meeting Date: June 13, 2019 (SEIAA-STATEMENT-000002839)
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SEIAA-EC-0000001639

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12


Shri. Anil Diggikar (Member Secretary SEIAA)

OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
THANE FOREST DIVISION

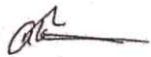
Lal Bahadur Shastri Marg, Marathon Club,
Naupada, Thane 400 602
☎ 25421373, Fax No. 25433349
Email : dycfthane@roltanet.com

No. Desk-I/XX/Land/
Thane - 400 602. dated 977 of 2021-22
30 June, 2021

Whereas M/s. G. H. Ajwani has applied for permit for extraction and removal of mineral minerals/stones earth from village Adivali Bhutavali, Survey No. 94/A, Taluka Thane, Dist. Thane, area 1.420 hectares under Rule No. 29 of Bombay Minor Mineral Extraction Rules, 1955 and he has to pay the Royalty in advance @ Rs. 400/- per brass and all applicable taxes thereon as per prevailing rates. Now therefore, in exercise of the power conferred on me under Rule No. 29 of the said Rules and as per orders contained in Government of India's letter No. 8C/26/1999-FCW/1247 dated 27.05.2003 and 8C/26/1999-FCW/490 dated 22.03.2006 and Government of Maharashtra's order No. F.I.D/1299/Case No.113/F-10 dated 27.04.2006, I the undersigned hereby grant permission for removal of 10000 (Ten thousand only) brass stone/earth from the aforesaid area subject to the conditions laid down in Rule No. 32 of the Minor Mineral Extraction Rules, 1955 as well as the conditions laid down in Forest (Conservation) Act, 1980. The permit is also subject to the following conditions :-

1. The holder of the permit shall keep the Government intimated from any third party claim and shall get such claim on his own as soon as it arises.
2. The holder of the permit shall either fill up extraction or suitably fence these for safety, if instructed by competent authority before delivery of the possession over the land on the expiry of period specified in the period or on cancellation of permit.
3. The permit is liable for cancellation in case of breach of any of the agreement condition executed by him on 06.06.2006 and undertakings dated 7.11.2005 given by M/s. G. H. Ajwani.
4. The holder of this permit in no case clear the tree growth if any in licenced area.
5. The holder of this permit will send the monthly progress report of this office as well as to Range Forest Officer, Thane on fifth of each month.
6. The permit is liable for cancellation in case of breach of any of the condition on subject to which the permit is granted. On cancellation of the permit the material under the permit lying on the land will become the obsolete property of the Government.
7. In case of the work of quarry results in to damage of human life of a by passer or a damage to constructions, the permit is liable for termination
8. Permit is not transferable.
9. Blasting work should be away by 200 meters from public roads, schools, colleges and human habitation.
10. The undersigned reserves the right to cancel this permit as and when breach of any of the conditions cited supra is noticed.

The permit shall be valid upto 21.03.2026


(Gajendra Hire)
Deputy Conservator of Forests,
Thane Forest Division, Thane.

To,
M/s. G. H. Ajwani,
203, Swastik Chambers, Chembur, Mumbai-400 071.



MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office - Navi Mumbai

Phone : 022-2757 27 40
Fax : 022-2757 1586
Visit us at :- <http://mpcb.gov.in>
e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th
Floor, Sector-11,
C.B.D. Belapur
Navi Mumbai 400 614

No. MPCB/RONM/CD/2017/ 170619FTS-0095

Date: 19/06/2017

M/s. G.H. Ajwani.
F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd,
Navi Mumbai Tal- & Dist- Thane

Sub: Directions of Closure U/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 & U/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
- 1] Consent granted by the Board vide no. RONM/NNB/TTC/RED/O/CC/C-MPCB/13/01004 Dtd. 04.02.2013
 - 2] Interim Directions u/s. 33A of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 Issued dated 14/3/2016
 - 3] Visit of officials of Sub-Regional office on 25/04/2017
 - 4] Proposal received from Sub-Regional officer dtd. 26/05/2017.
 - 5] SCN for issuance of directions of Closure on 31/05/2017.

WHEREAS, the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is applicable to the State of Maharashtra as declared in official gazette.

AND WHEREAS, the area where your Stone Crusher plant is situated, falls under the said declared area.

AND WHEREAS, it is obligatory on your part to obtain consent to operate to your unit under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Tran boundary Movement) Rules, 2008 & related amendments made therein are applicable to the State of Maharashtra as declared in official gazette.

AND WHEREAS, it is mandatory on your part to provide adequate pollution control measures/systems to control air pollution from all sources and to operate and maintain the same so as to achieve the standards laid down under the Environment (Protection) Act, 1986 and so as not to cause any nuisance to surrounding area/property / inhabitants.

AND WHEREAS, you are aware that the matter is under constant scrutiny of public, judiciary, legislations and NGOs. In fact, they are coming heavily on regulatory authorities for their inability to enforce provisions of Air (Prevention & Control of Pollution) Act, 1981.

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AND WHEREAS, Sub-Regional Officer, Navi Mumbai-II submitted proposal vide reference above, in which reported following non compliances;

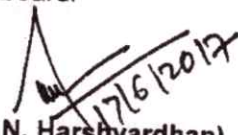
1. Fugitive dust emission observed during visit.
2. You have not provided wind breaking wall.
3. You have not provided metallic roads within premises.
4. You have not provided Permanent water sprinkler system to the transfer points, finished products and discharge point
5. You have not provided Permanent arrangement for water spraying & wetting of ground
6. You have not done adequate tree plantation along periphery of the plot.
7. As per grading system, you have secured 5.0 grades

AND WHEREAS, after examining all the reports & records available with this office, I have come to the conclusion that you are knowingly and willfully violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

NOW THEREFORE, in view of the aforesaid facts which are carefully considered by the undersigned and in exercise of the powers conferred upon me by the Board u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981; I, Dr. A. N. Harshvardhan, Regional Officer, Navi Mumbai hereby direct you to stop your manufacturing activities henceforth. It may also be noted that the competent authorities are being directed to disconnect the electricity and water supply to your unit.

In case, you fail to comply with these directions, the Board will have no option than to initiate further action including prosecution against you, which may be noted.

This is issued with approval of competent authority of the Board.


(Dr. A. N. Harshvardhan)
Regional Officer-Navi Mumbai

Copy submitted for information to:

1. The Member Secretary, MPCB Mumbai.
2. The Joint Director (APC), MPCB, Mumbai.

Copy f.w.c. to


1. The Law Officer (LW), MPCB, Mumbai.
2. The Regional Officer (HQ), MPCB, Mumbai

Copy f.w.cs. to: -

1. The Executive Engineer, MSEDCL, Navi Mumbai –
He is directed to disconnect the electric supply of the aforesaid unit and accordingly communicate the action taken immediately.
2. The Executive Engineer, Water Supply Department, MIDC, Navi Mumbai –
He is directed to disconnect the water supply of the aforesaid unit and accordingly communicate the action taken immediately

Copy to: -

- 1 The Sub-Regional Officer, MPCB, Navi Mumbai-II- He is directed to serve the copy of these Directions to the said industry immediately and report the compliance accordingly.


(Dr. A. N. Harshvardhan)
Regional Officer-Navi Mumbai



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MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office - Navi Mumbai

Phone : 022-2757 27 40
Fax : 022-2757 1586
Visit us at :- <http://mpcb.gov.in>
e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th Floor,
Sector-11, C.B.D. Belapur
Navi Mumbai 400 614

No. MPCB/Restart/2001220002

Date: 22/01/2020

To,
M/s. G.H. Ajwani,
Forest Sr. no. 94/A, Adavili Bhutavali Village,
Shil Mahape Road, Navi Mumbai-400 710.

Sub: Conditional restart order reg....

- Ref:** 1) Closure direction issued by Board on 19/06/2017.
2) Industries request letter dtd.30/09/2019
3) Visit Report submitted by Board Officials on 09/10/2019.
4) Personal Hearing held at HQ on 31/12/2019
4) Approval in respect of conditional restart order dtd. 21/01/2020.

This has reference to the above subject vide ref.no. 01 closure direction issued by the Board, for various non-compliances and subsequent your request letter received to the Board vide ref. no.02 above in respect of withdrawal of closure direction.

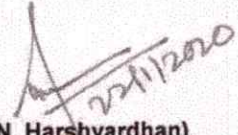
As per industries request letter Sub-Regional Office, Navi-Mumbai-2 has re-visited the industry and submitted compliance made by the industry on 05/12/2019 along with his recommendations for conditional restart. Same has been verified and recommended by this office to higher authority of the Board for further necessary approval.

The Board authority has considered and approved the restart proposal, subject to the following terms and conditions;

1. Industry shall operate and maintain Air Pollution Control System (APC) scientifically & round O'clock and to achieve consented prescribed standards.
2. Industry shall operate and maintain water sprinkling system for suppression of dust emission at all sources.
3. Industry shall completely cover the conveyer belt, vibrating screen & jaw crusher.
4. Industry shall operate and maintain metallic road in the factory premises.
5. Industry shall operate and maintain wind breaking wall and green belt at the periphery of the plot.
6. Industry shall submit Bank Guarantee of Rs.25, 000/- in favor of Regional Officer, MPCB, Navi-Mumbai within 07 days towards the compliance of the above conditions, which shall be valid up to one year.

In case, you fail to comply with the above directions, the Board will have no option rather than to issue further appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974, under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008, amended time to time, which may please be noted.

This has issued with the approval of competent authority of the Board.


(Dr. A. N. Harshvardhan)
Regional Officer, Navi Mumbai

Copy submitted for favor of information to:

1. Member Secretary, MPCB, Mumbai
2. Regional Officer (HQ), MPCB, Sion, Mumbai
3. Law Officer (P & L Divn.), MPCB

Copy f.w.c. to:

1. Executive Engineer / Deputy Engineer, MSEDCL, Vashi, Navi-Mumbai
- You are requested to restore the electricity supply of above unit and submit the report.
2. Executive Engineer / Deputy Engineer, Water Supply Department, MIDC, Navi-Mumbai
- You are requested to restore the water supply of above unit and submit the report.

Copy to:

- Sub-Regional Officer, Navi-Mumbai-2:-
- He is directed to serve these directions in person, ensure the compliance and submit report in time.

Present status of Stone crusher units as on 25.02.2025

Sr. No.	Name of Stone Crusher	Address	Present Status
1.	M/s. Mangalsingh & Company,	S. No.-78/A, Elthanpada, Dighe, Navi Mumbai.	Not in Operation since 2017
2.	M/s. Ram Stone Quarries.	S. No.-78/A, Elthanpada, Dighe, Navi Mumbai.	Not in Operation since 2017
3.	M/s. Patel Querries,	F.S.No.-102, Diva Naka, Chinchavali, P.O. Ghansoli MIDC Road, Navi Mumbai.	Not in Operation since 2017
4.	M/s. Ravi Stone Supply Company,	F.S. No.-230, Vishnu Nager Dighe, Navi Mumbai.	Not in Operation since 2017
5.	M/s. Sanjay Stone Mines,	F.S. No.-230, Vishnu Nager Dighe, Navi Mumbai.	Not in Operation since 2017
6.	M/s. Mukesh Stone Crushing Co.,	F.S. No. 218/B, Shil Mahape Road., Village- Shil. Dist- Thane	Not in Operation since 2017
7.	M/s. Prabhat Quarry Stone Crushing Plant,	Plot No. 104, Vill. Bhandarli, Mumbra Panvel Rd. Dist- Thane	Not in Operation since 2017
8.	M/s. Mahaveer stone and Metal Suppliers,	Plot No. 104, Vill. Bhandarli, Mumbra Panvel Rd. Dist- Thane	Not in Operation since 2017
9.	M/s. Manoj Stone Crushing Co.,	Plot No. 104, Vill. Bhandarli, Mumbra Panvel Rd. Dist- Thane	Not in Operation since 2017
10.	M/s. Uma Stone Industries,	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017
11.	M/s. Shreeram Stone Crushing Co.,	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017
12.	M/s. Raghuvansh Stone Mines,	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017
13.	M/s. Mukesh & Co.	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017
14.	M/s. N.G. Ajwani.	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017
15.	M/s. G.H. Ajwani,	F.S. No. 94/A, Adavali-Bhutavali Vill., Shil Mahape Rd, Navi Mumbai	Not in Operation since 2017

27

16.	Mahavir Road and Infra ,	Survey No. 387, Turbhe Hill, TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
17.	B.K. Patil (Adarsh Stone)	Survey No. 323 A, Kukshet village, Navi Mumbai,	Not in Operation since 2017
18.	Deepak Stone Co.,	Sr. No. 183, Kukshet Village Post Nerul, Opp HPCL Depot Navi Mumbai, Dist Thane	Not in Operation since 2017
19.	M/s. Bharat Stone Industries,	Survey No. 203, Bonsari Village , Turbhe, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
20.	M/s. PAC Associates,	Survey No. 183 , Kukshet Village, Post Nerul, Opp. HPCL Depo, TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
21.	M/s. Mahavir Link Associates,.	Survey No. 387, Turbhe, TTC, Navi Mumbai, Dist: Thane	Not in Operation since 2017
22.	M/s. S.M. Hamza & Co,	C/O. Satguru Stone Crushing Co. Survey No. 387, Turbhe Village TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
23.	M/s. Josheph & Company ,	Survey No. 387, Turbhe Village TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
24.	M/s. S.K. Bhoir Co., (Mauli Stone Crushing Unit)	Survey No. 323, Shirvane, TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
25.	M/s. P.K. Traderes,	Survey No. 387, Turbhe, TTC, Navi Mumbai, Dist: Thane.	Not in Operation since 2017
26.	M/s. Ambika Stone Crushing Co.,	Survey No. 387, Village Turbhe, TTC Inds. Area, NaviMumbai, Dist: Thane.	Not in Operation since 2017
27.	Hariom Stone Quarry (Shri Rama Bama Madavi),	Survey No. 203, Bonsari Village, Navi Mumbai	Not in Operation since 2017
28.	M/s. Yadav Balu Patil	Survey no. 387, Turbhe, Navi Mumbai	Not in Operation since 2017



29.	M/s. Asha Stone Company	Sr. No. 387, Turbhe, Navi Mumbai	Not in Operation since 2017
30.	M/s. Sai Stone Crushing Co.	Survey No. 387, Turbhe, Navi Mumbai	Not in Operation since 2017
31.	M/s. Bhavani Stone Crushing Co.	Survey No. 387, Turbhe, Navi Mumbai	Not in Operation since 2017
32.	M/s. Vijay Pandurang Mhatre	S.NO. 203, Village Bonsari Turbhe, TTC Navi Mumbai	Not in Operation since 2017
33.	M/s. Modern Stone	Survey No. 203, Bonsari Village Turbhe, Navi Mumbai	Not in Operation since 2017
34.	M/s. Rajlaxmi Trading Co.	Survey No. 203, Turbhe, Bonsari Village TTC Navi Mumbai	Not in Operation since 2017
35.	M/s. M/s. Girnar Stones	Sr. No. 183 Kukshet Village Opp. HPCL Depot Navi Mumbai, Dist-Thane	Not in Operation since 2017
36.	M/s. Chetak Stone Quarry	Sr.No. 183 Kukshet, Village Turbhe, Navi Mumbai	Not in Operation since 2017
37.	M/s. Juneja Stone Crushing Co. (S.K Kadu)	Survey No. 183, Kukshet Village Navi Mumbai Thane	Not in Operation since 2017
38.	M/s. Swastic Stones	Survey No. 323 A, Village Shiravane, TTC Navi Mumbai, Dist. Thane	Not in Operation since 2017
39.	M/s. Shiv Shakti Traders	S.No. 323 (A), Shiravane Village Thane Belapur Road, Navi Mumbai	Not in Operation since 2017
40.	M/s. G.H Tandel Company (Stone Crushing Unit)	S.No. 323 A, Shirvane TTC Navi Mumbai	Not in Operation since 2017



GPS Map Camera

Navi Mumbai, Maharashtra, India

322p+m4f, Forest Area, Kharghar, Navi Mumbai, Maharashtra 400706, India

Lat 19.051348° Long 73.034589°

Plus Code : 7JFM322M+GR

21/02/25 11:43 AM GMT +05:30

Note : Captured by GPS Map Camera 322

12.96 km/h

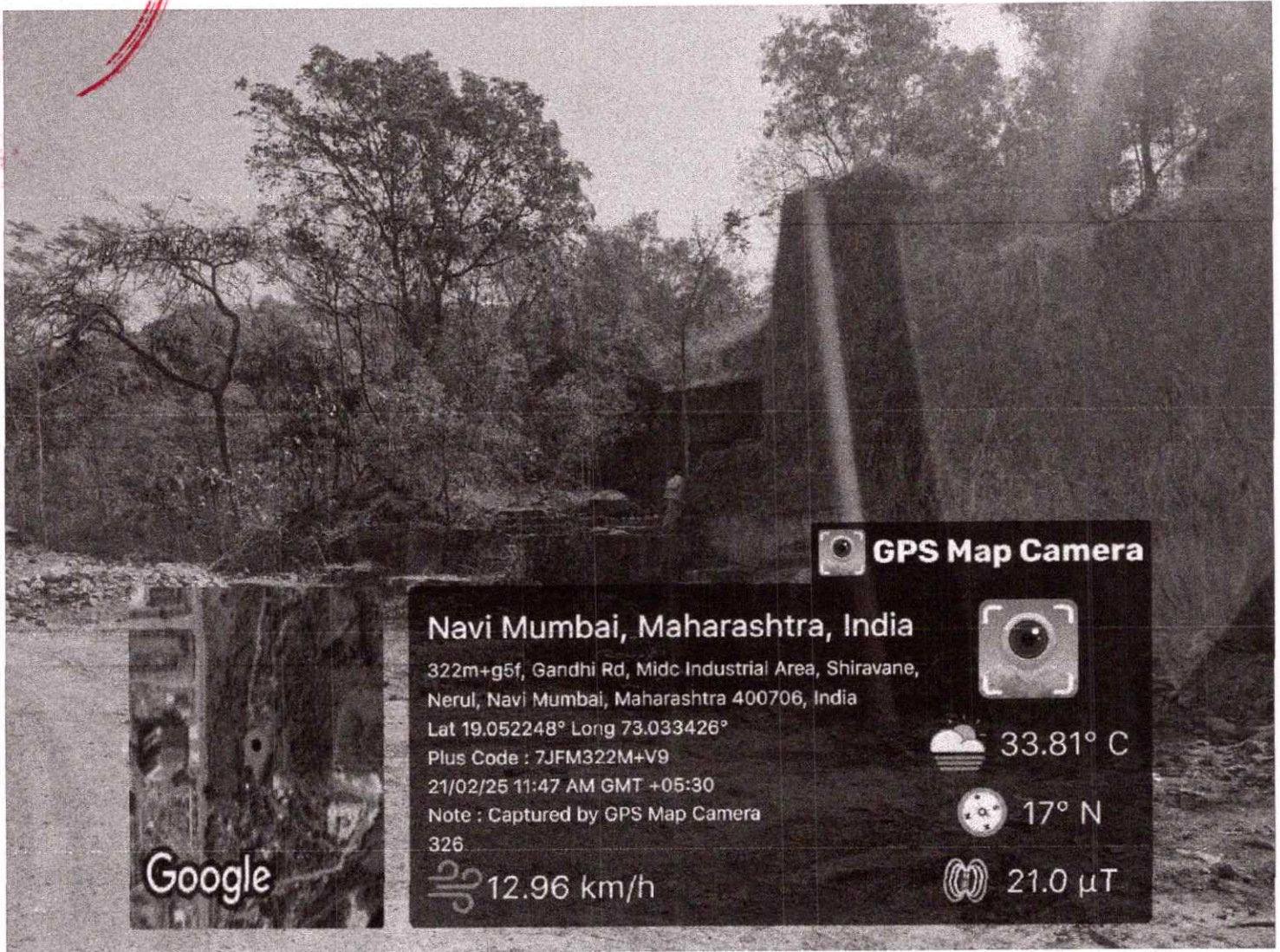


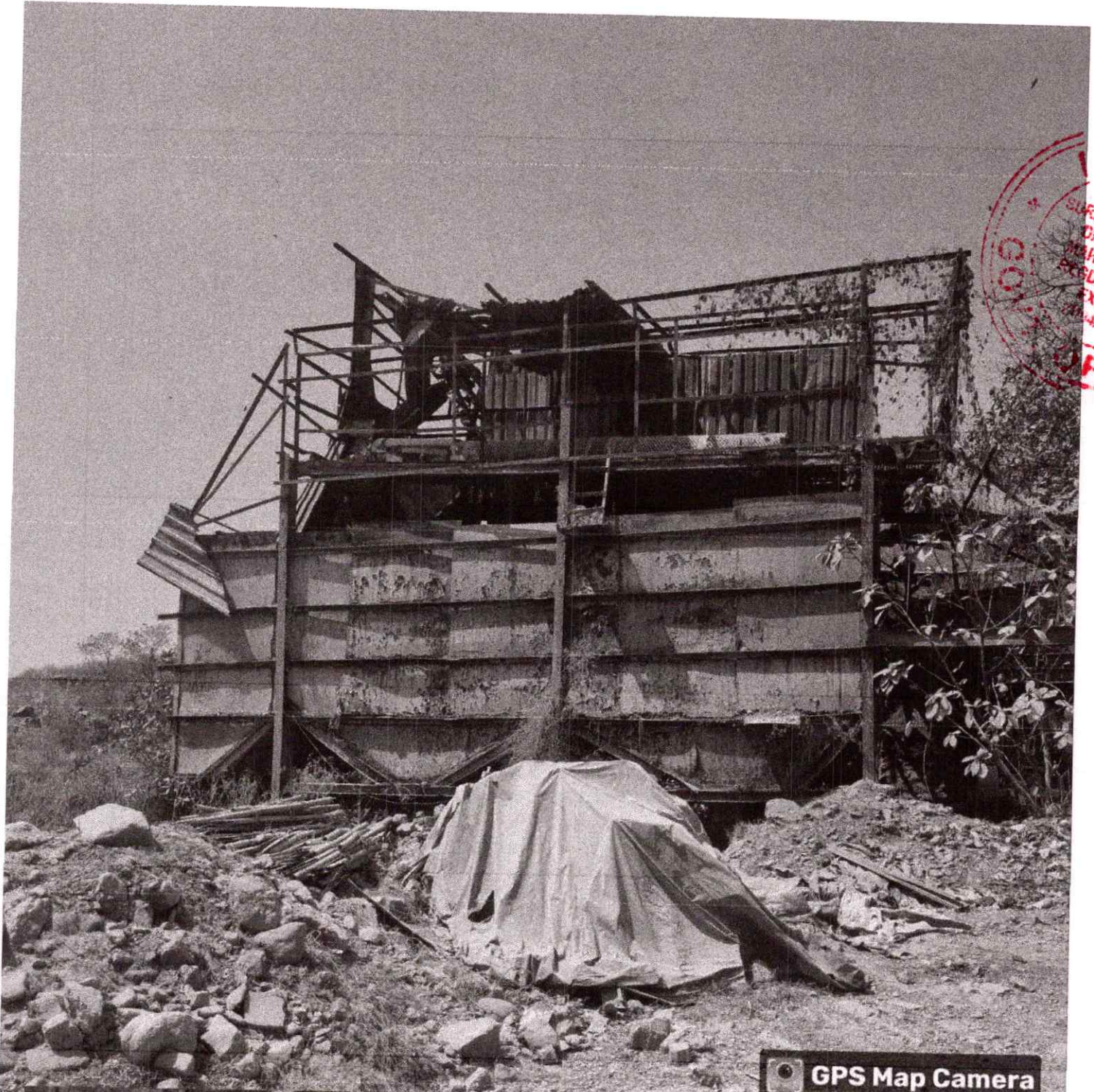
33.81° C


188° S

40.0 μT

Google





 **GPS Map Camera**

नवी मुम्बई, महाराष्ट्र, भारत


32jm+3f2, फॉरेस्ट एरिया, खारघर, नवी मुम्बई, महाराष्ट्र 400705, भारत

Lat 19.07979° Long 73.03299°


Plus Code : 7JFM32HM+W5

21/02/25 12:44 PM GMT +05:30


Note : Captured by GPS Map Camera
333

 11.12 km/h

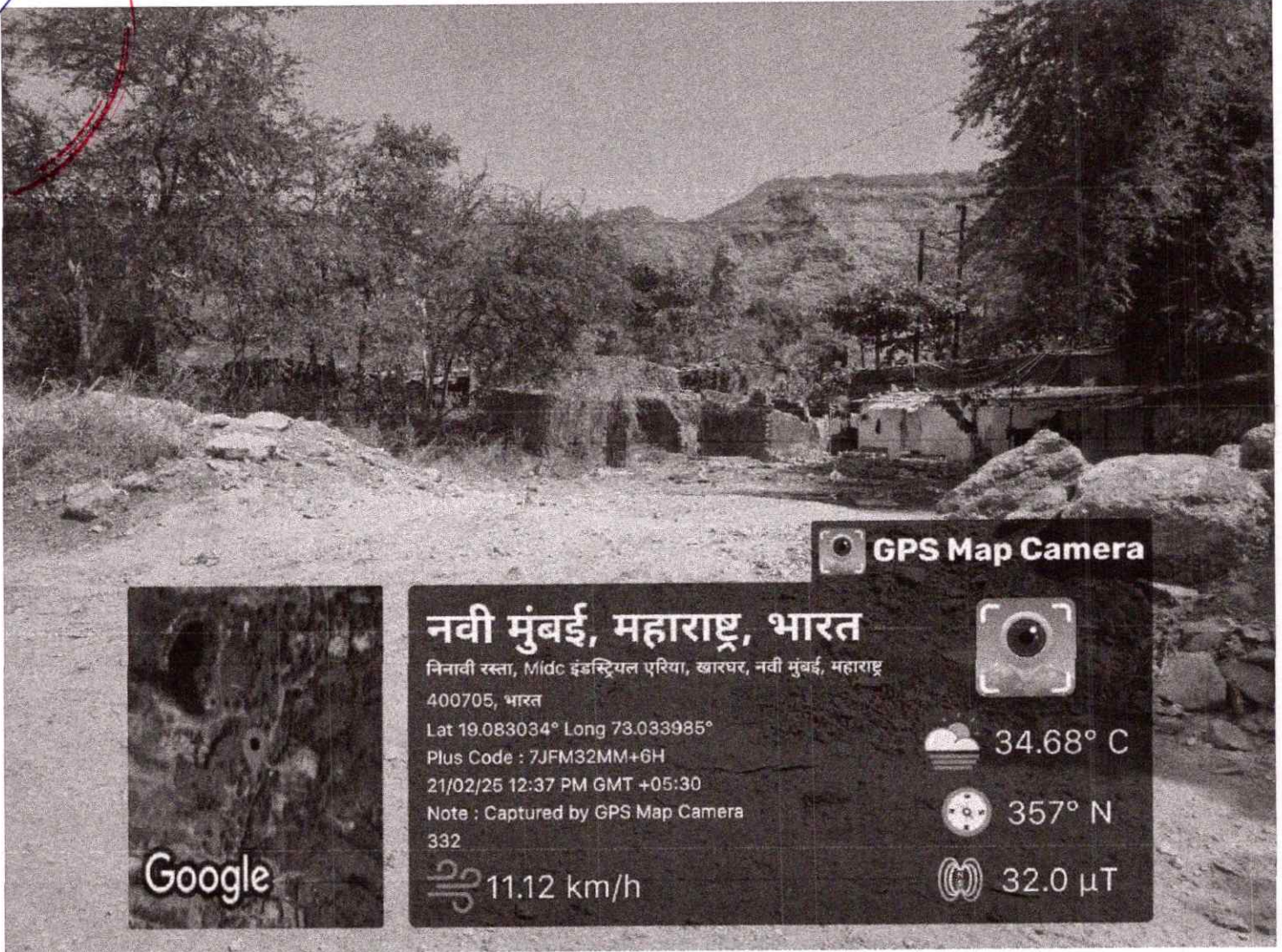



 34.68° C

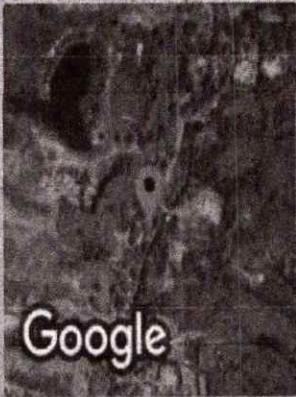
 111° E

 6.0 μT





 **GPS Map Camera**



नवी मुंबई, महाराष्ट्र, भारत


निनावी रस्ता, Midc इंडस्ट्रियल एरिया, खारघर, नवी मुंबई, महाराष्ट्र
400705, भारत

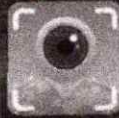
Lat 19.083034° Long 73.033985°


Plus Code : 7JFM32MM+6H


21/02/25 12:37 PM GMT +05:30


Note : Captured by GPS Map Camera
332

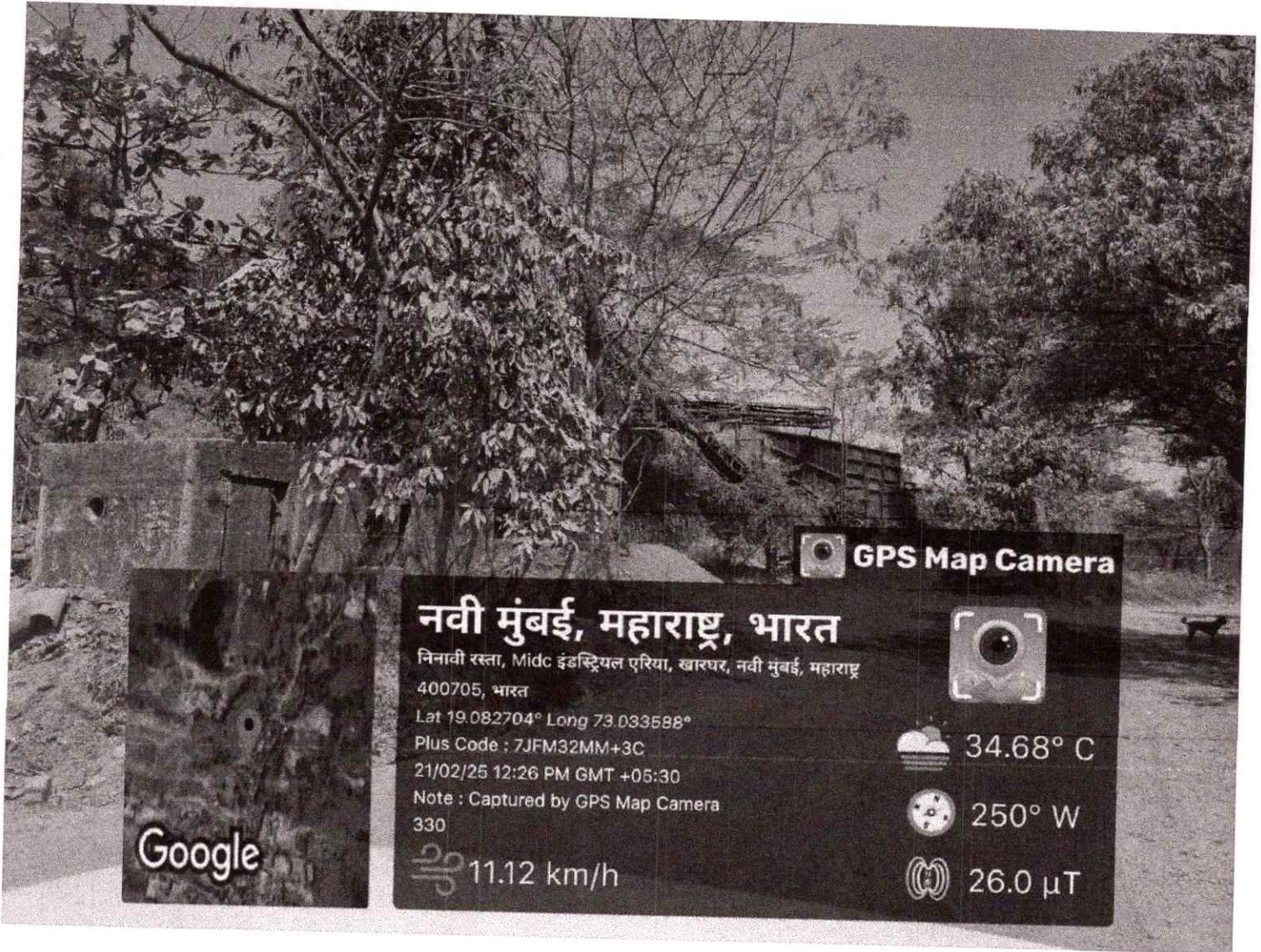
 11.12 km/h




 34.68° C

 357° N

 32.0 μT



 **GPS Map Camera**

नवी मुंबई, महाराष्ट्र, भारत


निनावी रस्ता, Midc इंडस्ट्रियल एरिया, खारघर, नवी मुंबई, महाराष्ट्र
400705, भारत

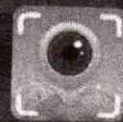
Lat 19.082704° Long 73.033588°

Plus Code : 7JFM32MM+3C

21/02/25 12:26 PM GMT +05:30

Note : Captured by GPS Map Camera
330

 11.12 km/h



34.68° C




250° W



26.0 μT



 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

22xm+cwj, Forest Area, Kharghar, Navi Mumbai,
Maharashtra 400706, India


Lat 19.048207° Long 73.034689°

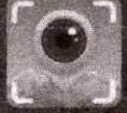
Plus Code : 7JFM22XM+7V


21/02/25 11:08 AM GMT +05:30


Note : Captured by GPS Map Camera


310

 16.67 km/h

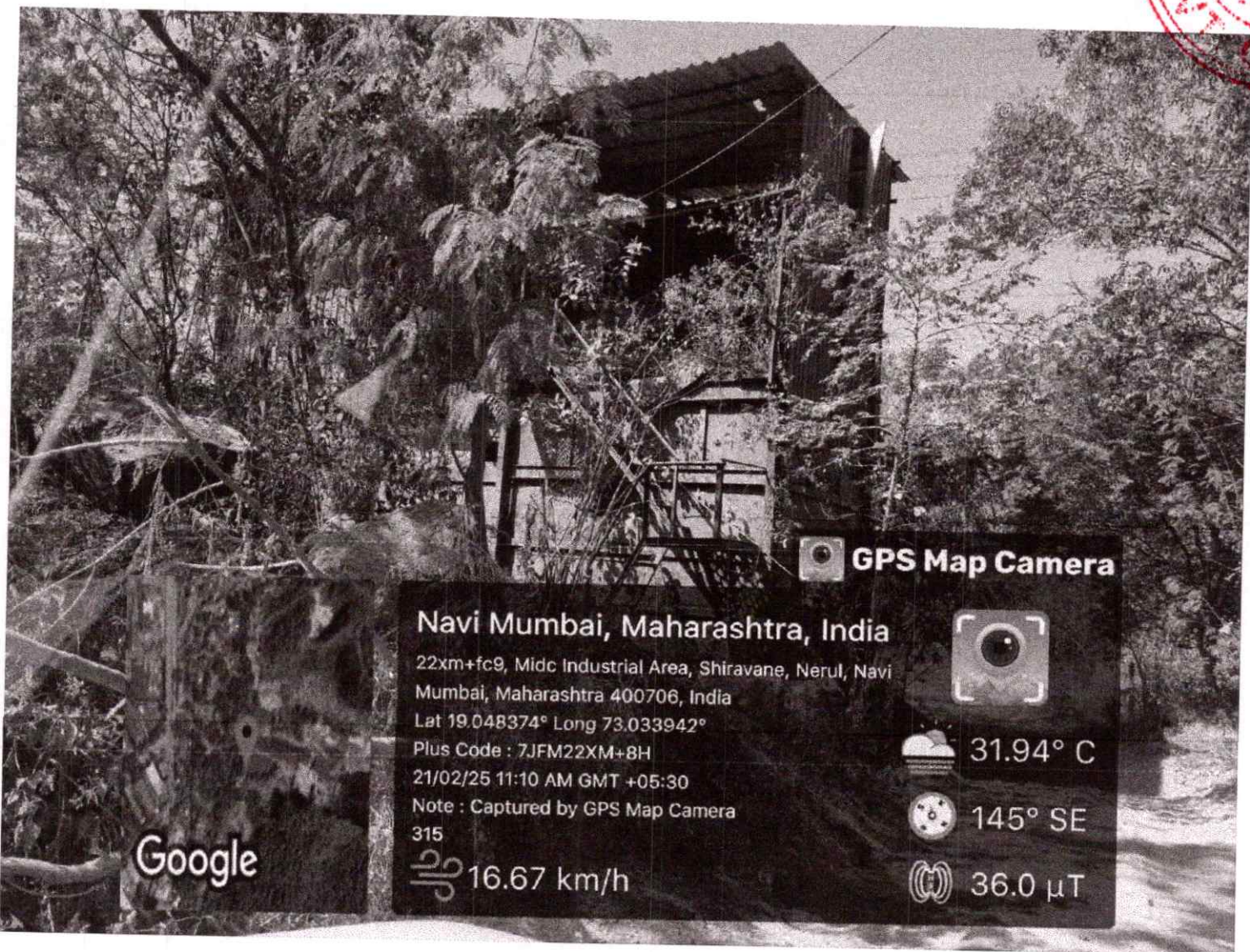



 31.94° C

 264° W

 23.0 μ T

35



 **GPS Map Camera**

Navi Mumbai, Maharashtra, India


22xm+fc9, Midc Industrial Area, Shiravane, Nerul, Navi
Mumbai, Maharashtra 400706, India

Lat 19.048374° Long 73.033942°


Plus Code : 7JFM22XM+8H


21/02/25 11:10 AM GMT +05:30

Note : Captured by GPS Map Camera
315

 16.67 km/h

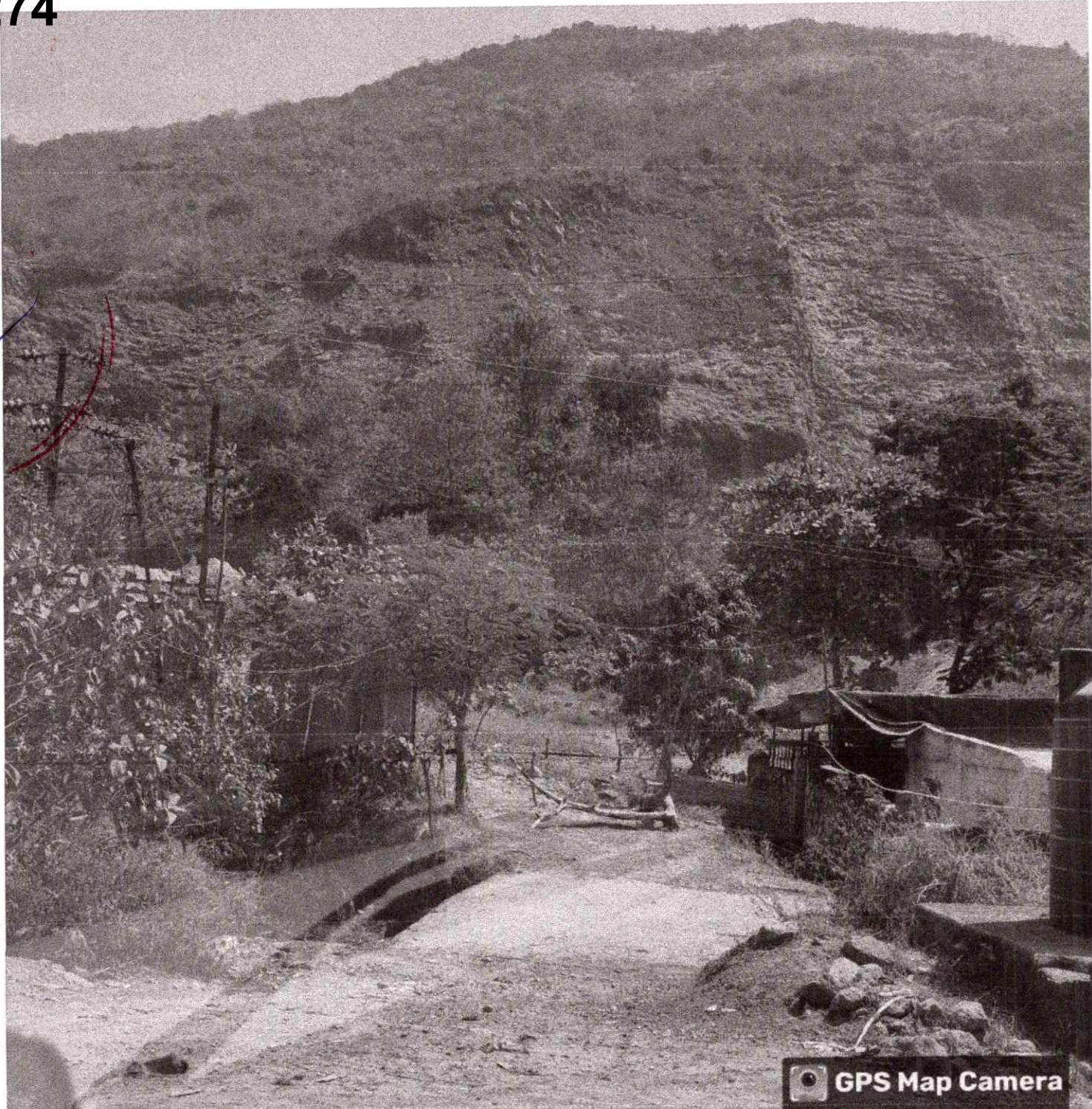


 31.94° C

 145° SE

 36.0 μT

Google



GPS Map Camera

नवी मुंबई, महाराष्ट्र, भारत

निनावी रस्ता, Midc इंडस्ट्रियल एरिया, खारघर, नवी मुंबई, महाराष्ट्र 400705, भारत

Lat 19.083025° Long 73.033974°

Plus Code : 7JFM32MM+6H

21/02/25 12:27 PM GMT +05:30

Note : Captured by GPS Map Camera

331



34.68° C



54° NE

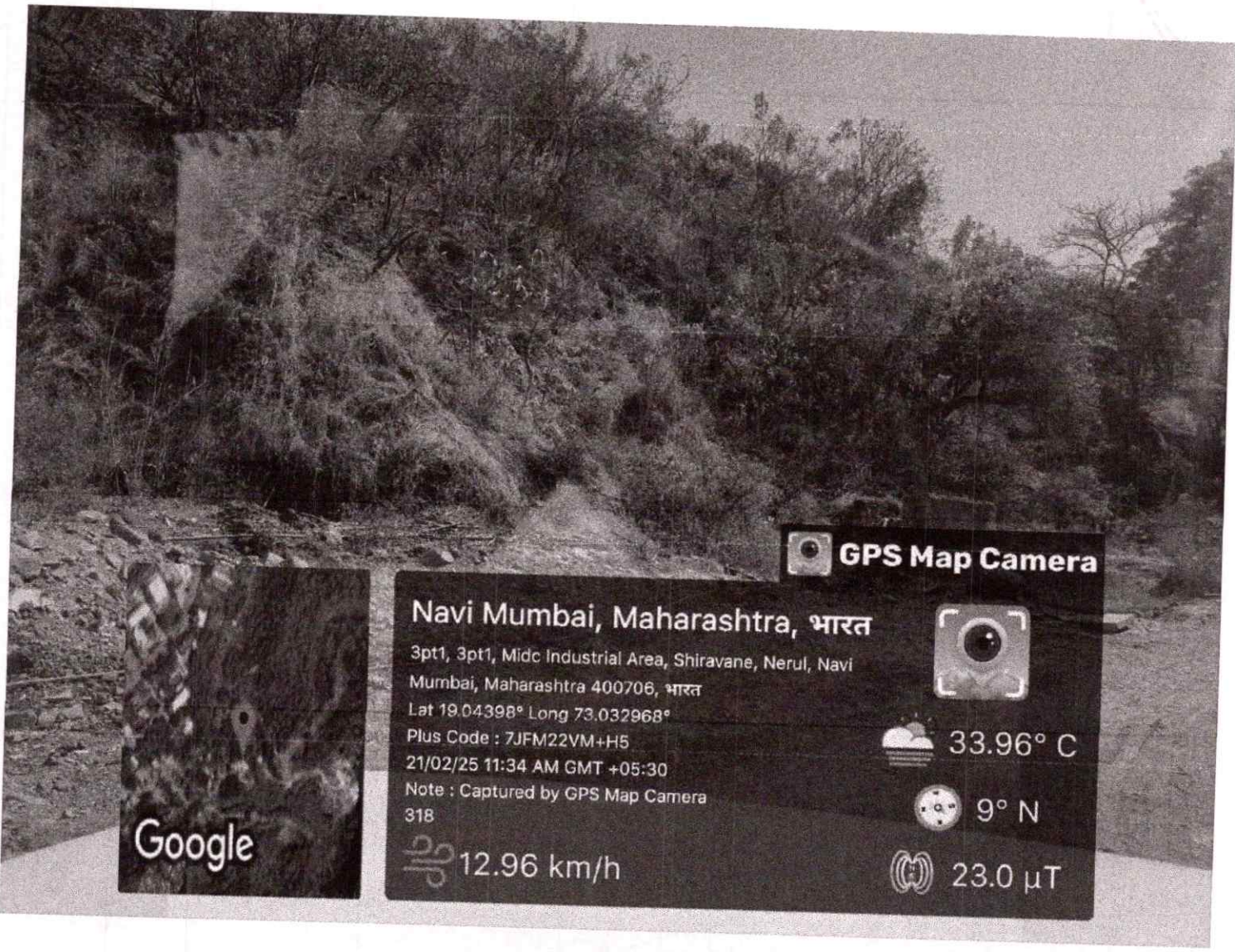



12.0 μ T



11.12 km/h

Google



 **GPS Map Camera**

Navi Mumbai, Maharashtra, भारत




3pt1, 3pt1, Midc Industrial Area, Shiravane, Nerul, Navi
Mumbai, Maharashtra 400706, भारत

Lat 19.04398° Long 73.032968°


Plus Code : 7JFM22VM+H5


21/02/25 11:34 AM GMT +05:30

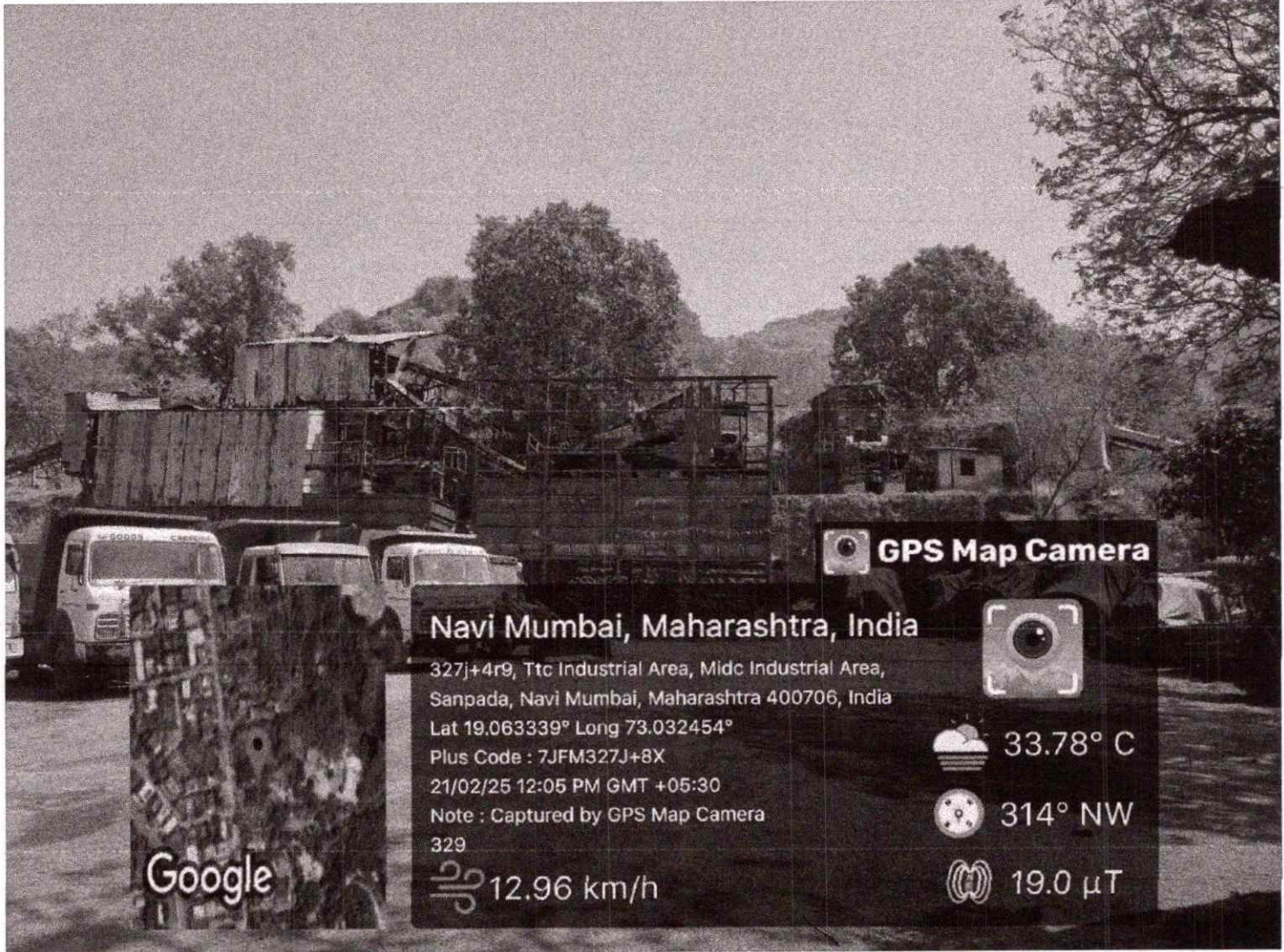
Note : Captured by GPS Map Camera
318


 33.96° C

 9° N

 12.96 km/h

 23.0 μT



 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

327j+4r9, Ttc Industrial Area, Midc Industrial Area,
Sanpada, Navi Mumbai, Maharashtra 400706, India

Lat 19.063339° Long 73.032454°

Plus Code : 7JFM327J+8X


21/02/25 12:05 PM GMT +05:30


Note : Captured by GPS Map Camera


329

 12.96 km/h

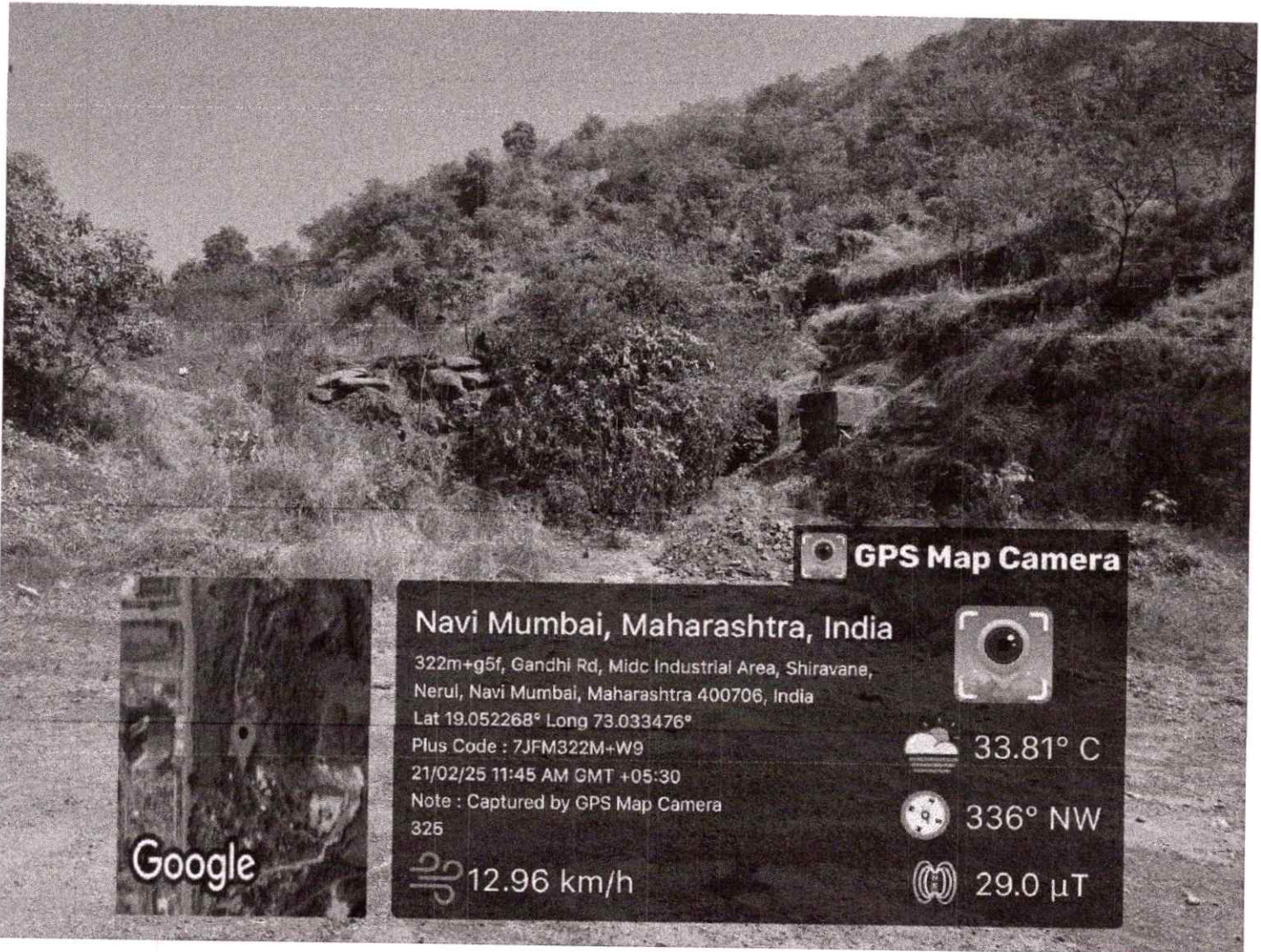



 33.78° C

 314° NW

 19.0 μT

Google



 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

322m+g5f, Gandhi Rd, Midc Industrial Area, Shiravane,
Nerul, Navi Mumbai, Maharashtra 400706, India


Lat 19.052268° Long 73.033476°


Plus Code : 7JFM322M+W9


21/02/25 11:45 AM GMT +05:30

Note : Captured by GPS Map Camera
325




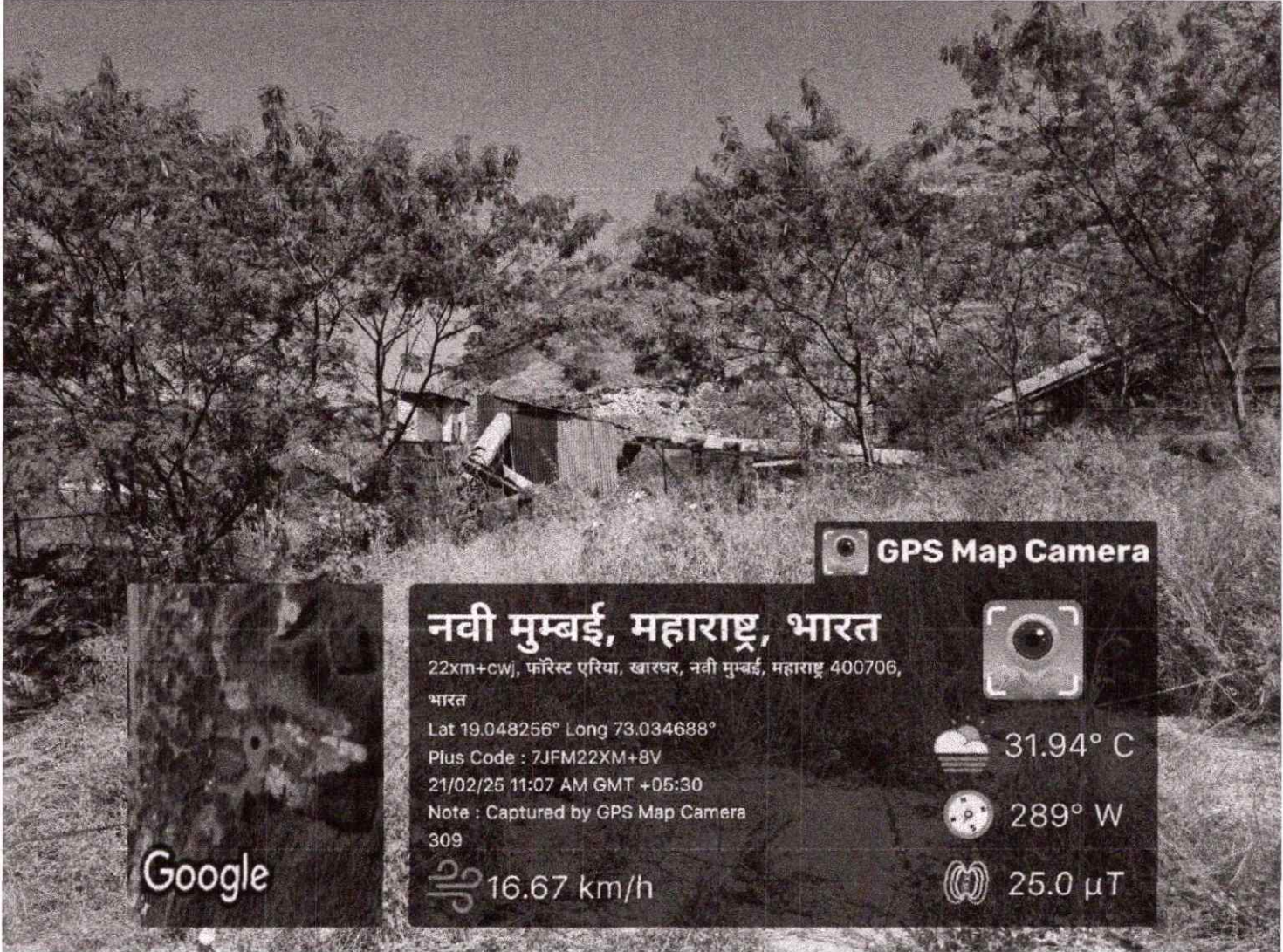
 33.81° C

 336° NW

 29.0 μT



 12.96 km/h



GPS Map Camera



नवी मुम्बई, महाराष्ट्र, भारत

22xm+cwj, फॅरिस्ट एरिया, खारघर, नवी मुम्बई, महाराष्ट्र 400706,
भारत
Lat 19.048256° Long 73.034688°
Plus Code : 7JFM22XM+8V
21/02/25 11:07 AM GMT +05:30
Note : Captured by GPS Map Camera
309

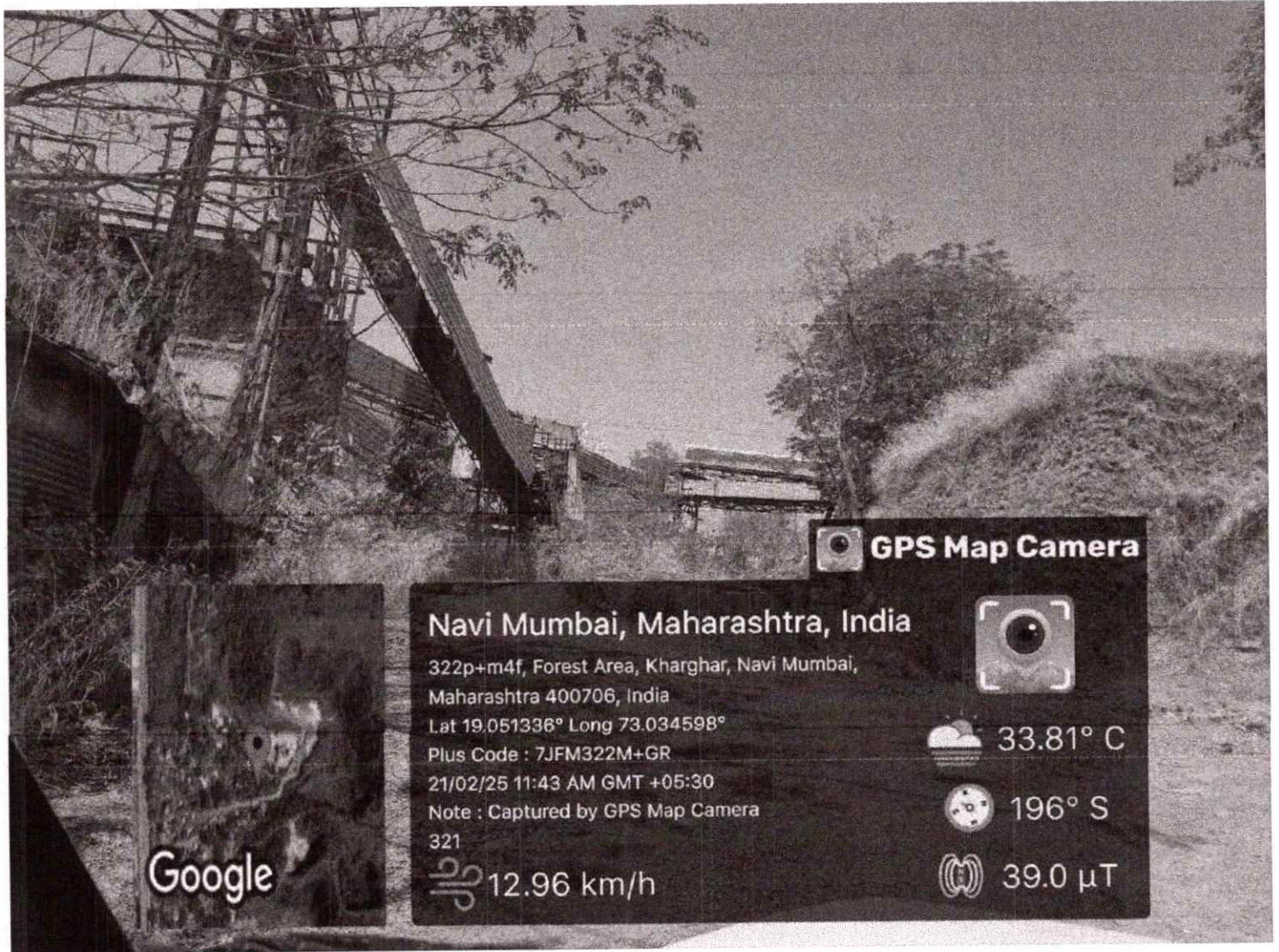


31.94° C


289° W

16.67 km/h

25.0 μT





 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

322m+g5f, Gandhi Rd, Midc Industrial Area, Shiravane, Nerul, Navi Mumbai, Maharashtra 400706, India

Lat 19.052248° Long 73.033426°


Plus Code : 7JFM322M+V9


21/02/25 11:48 AM GMT +05:30


Note : Captured by GPS Map Camera


327



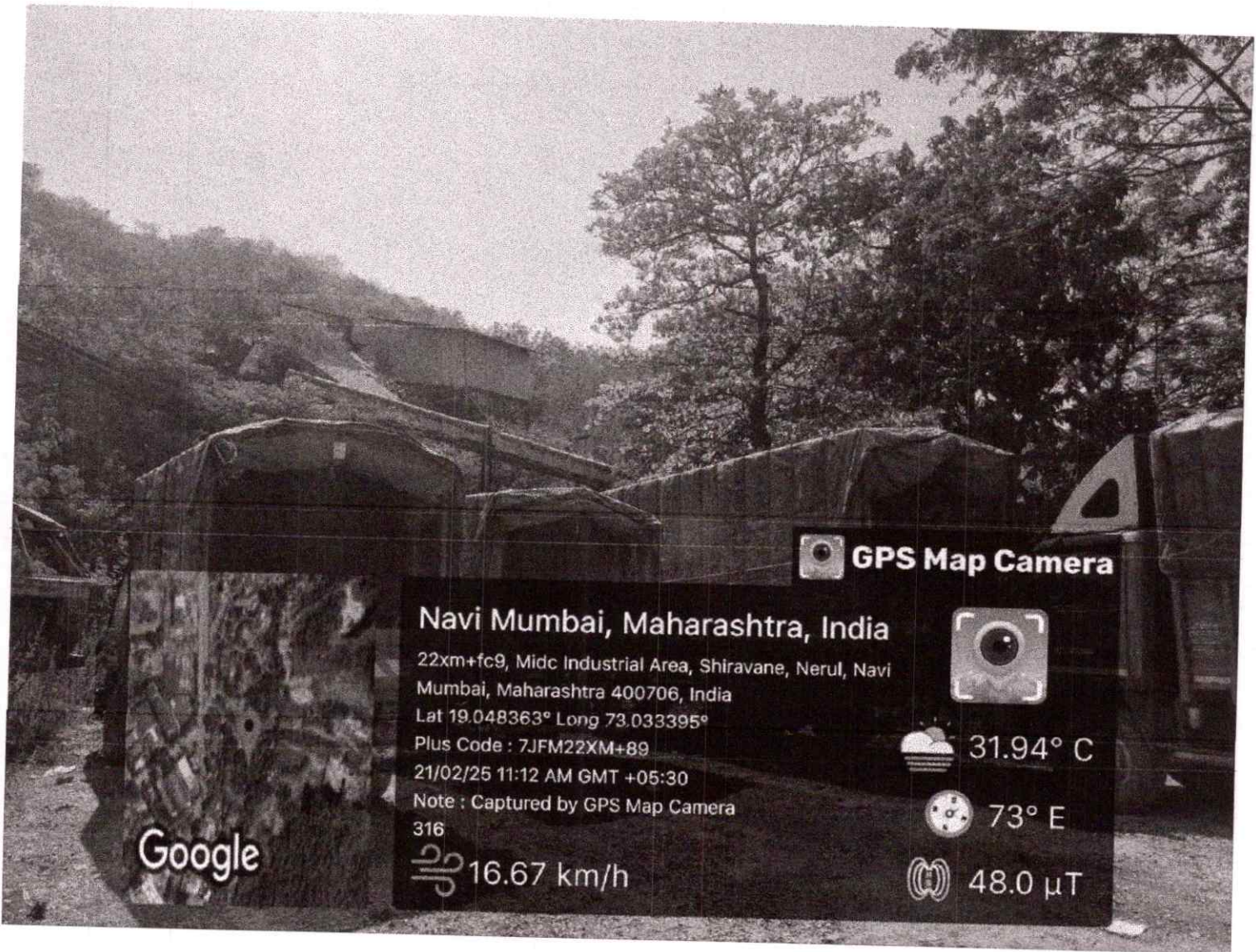
 33.81° C


 355° N

 12.96 km/h

 37.0 μT





 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

22xm+fc9, Midc Industrial Area, Shiravane, Nerul, Navi
Mumbai, Maharashtra 400706, India

Lat 19.048363° Long 73.033395°

Plus Code : 7JFM22XM+89


21/02/25 11:12 AM GMT +05:30

Note : Captured by GPS Map Camera


316

 16.67 km/h

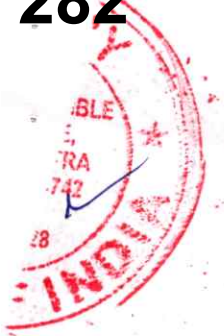


 31.94° C

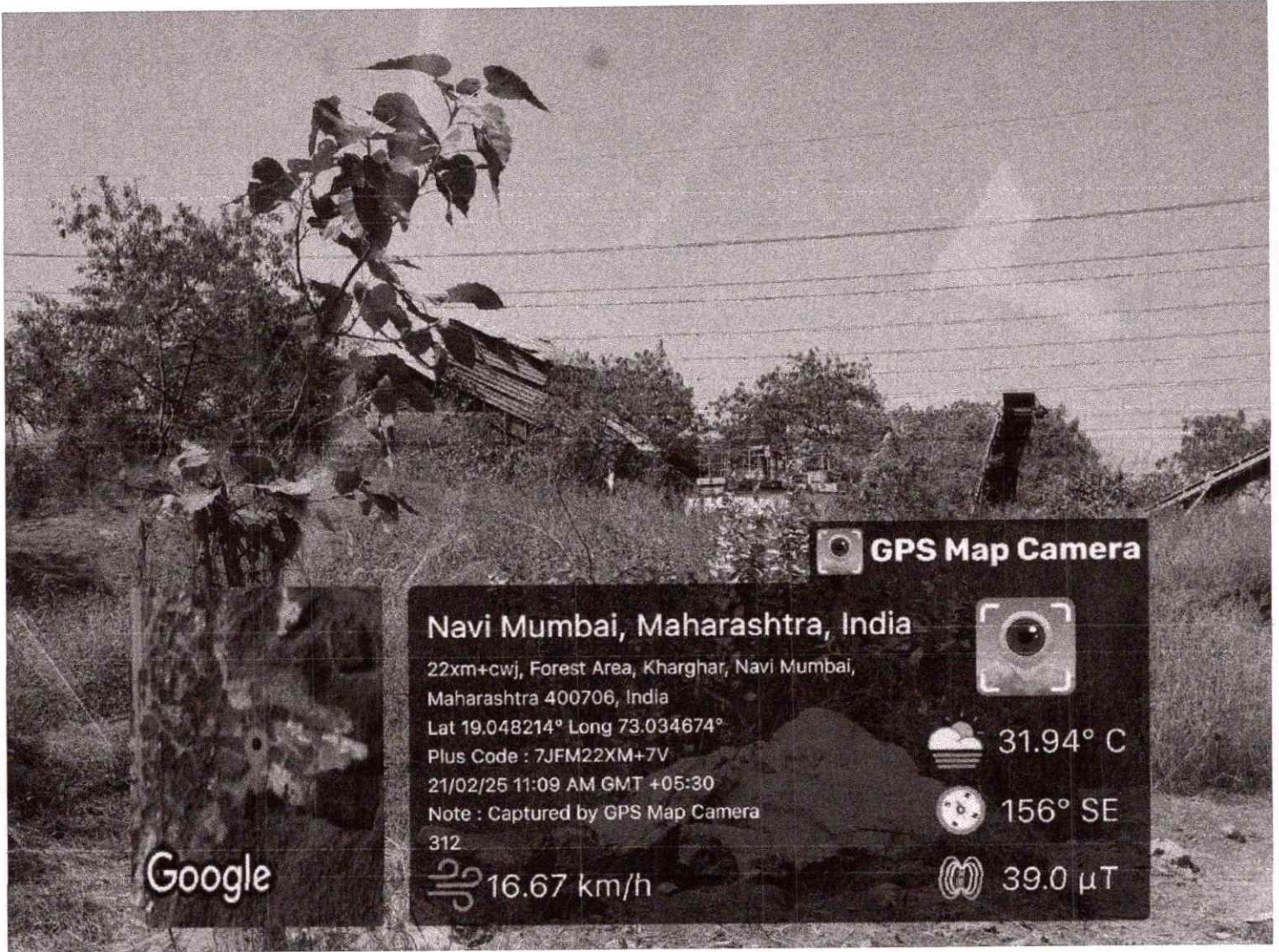
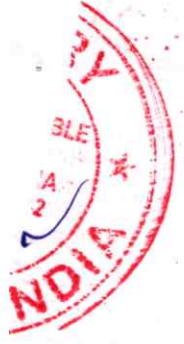
 73° E

 48.0 μT

Google









 **GPS Map Camera**

Navi Mumbai, Maharashtra, India

322m+f68, Midc Industrial Area, Shiravane, Nerul, Navi
Mumbai, Maharashtra 400706, India


Lat 19.051626° Long 73.034014°

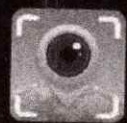
Plus Code : 7JFM322M+MJ


21/02/25 11:44 AM GMT +05:30


Note : Captured by GPS Map Camera


324

 12.96 km/h

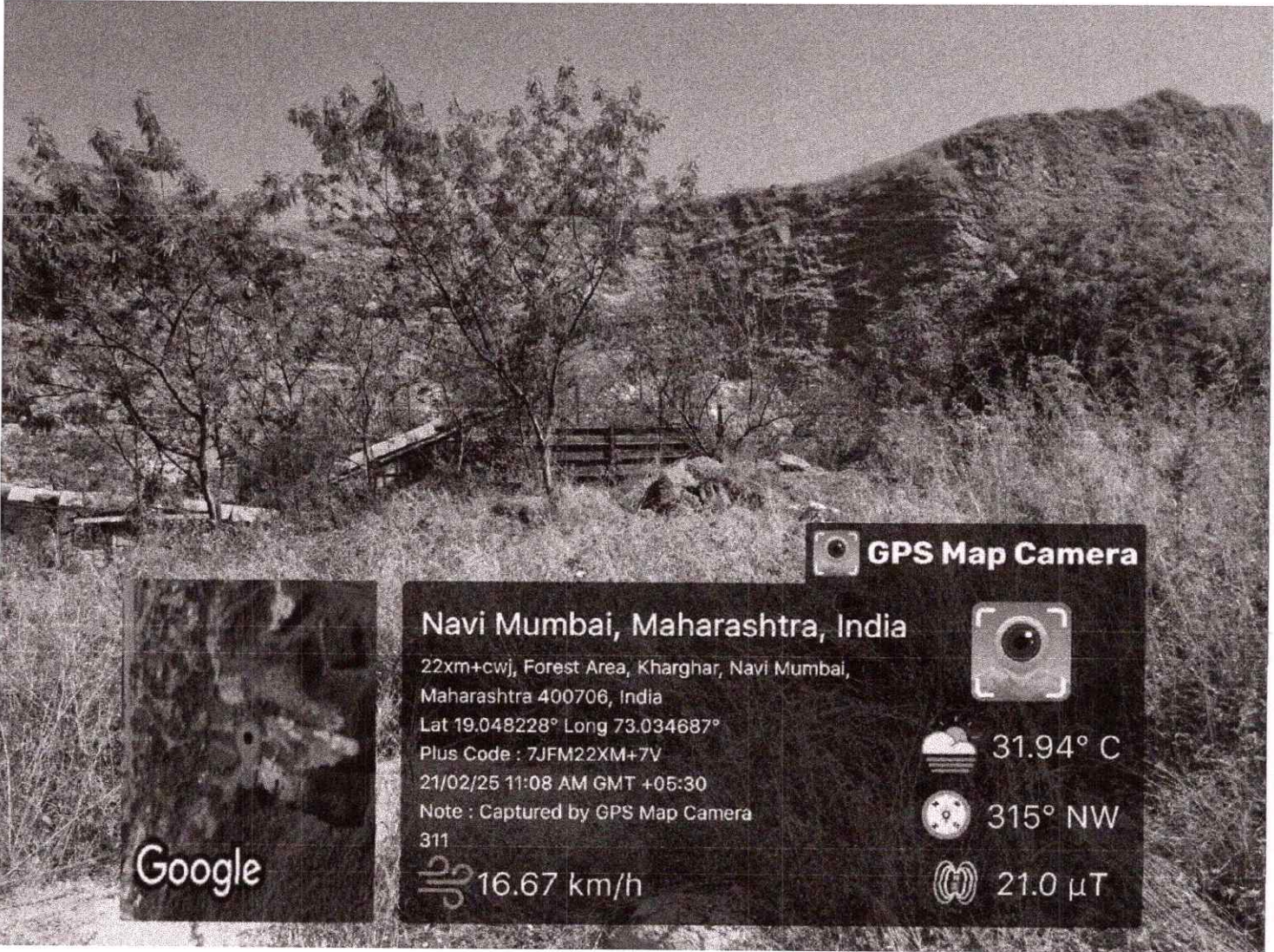


 33.81° C

 282° W

 31.0 μT

Google



 **GPS Map Camera**

Navi Mumbai, Maharashtra, India


22xm+cwj, Forest Area, Kharghar, Navi Mumbai,
Maharashtra 400706, India

Lat 19.048228° Long 73.034687°


Plus Code : 7JFM22XM+7V


21/02/25 11:08 AM GMT +05:30


Note : Captured by GPS Map Camera
311

 16.67 km/h



 31.94° C

 315° NW

 21.0 μT



Google

Regional Office, Navi-Mumbai

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD/24/2300005

Date: - 30/12/2024

To,
The Senior Town Planner (Environment & Forest),
CIDCO, CIDCO Bhavan,
CBD Belapur, Navi Mumbai- 400 614.

Sub : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
1. Complaint received to this office regarding air pollution.
 2. Visit of Board officials along with CIDCO Officials to the site dtd. 26.12.2024.
 3. Legal Action Proposal received from SRO Navi Mumbai-I vide no. MPCB-LEGAL_ACTIONS- 271224007.
 4. Hon'ble Bombay High Court Suo Moto case 3/2023.
 5. E-Mail from M.P.C. Board dated 04.12.2024.
 6. Your letter dated 27.12.2024.

WHEREAS, the City & Industrial Development Corporation of Maharashtra Ltd(CIDCO) is the Indian City planning Authority for providing infrastructure facilities for the Urban area.

AND WHEREAS, you are operating in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, the Hon'ble High Court Bombay noticing rapidly deteriorating air quality in the city of Mumbai, had taken suo motu cognizance of the issue and admitted Suo Motu Public Interest Litigation vide No. 03 of 2023. Hon'ble Bombay High court ordered the Board to conduct the audit of the industry located in / nearby MMR area.

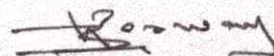
AND WHEREAS, MPC Board is receiving frequent complaints from Bonsary village & Turbhe area regarding air pollution due to burning of debris in the stone quarries located in the village Bonsari.

AND WHERAS, Board officials visited the stone quarries located in the Bonsari village on 26.12.2024 along with CIDCO Officials and reported that at Survey No. 203, Bonsari village, Navi Mumbai there is dumping of debris, paper, plastic bags and waste furniture in the abundant quarries also open burning of this waste material is carried out leading to air pollution in the nearby area.

AND WHERAS, it is reported that the said area is located at the backside of MIDC Turbhe and belongs to CIDCO and the debris might be from the residential area of NMMC.

AND WHERAS, this office vide mail referred at Sr. No. 5 communicated you regarding the same incidence of open burning of waste material. However, you have failed to control the said.

You are hereby given an opportunity to respond within 7 days from the issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



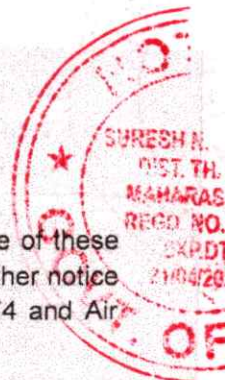
(Satish H. Padwal)
Regional Officer, Navi Mumbai

Copy submitted for information to:

Joint Director (WPC), MPCB, Sion, Mumbai.

Copy to:

1. City Engineer, NMMC, for information & needful action.
2. The Sub Regional Officer, Navi Mumbai-I MPCB, Navi Mumbai-
He is directed to serve the copy of the direction to the concern and submit the compliance.





SI

CITY AND INDUSTRIAL DEVELOPMENT CORPORATION OF MAHARASHTRA LIMITED

(CIN - U99999 MH 1970 SGC - 014574)

CIDCO/PLNG/SP(E&F)/2025/ 1160/

Date: 03/01/2025

✓ To,

The Regional Officer,
Maharashtra Pollution Control Board,
Raigad Bhawan, 7th Floor, Sec-11,
CBD Belapur, Navi Mumbai-400614

Sub: Regarding the complaint received from the Maharashtra Pollution Control Board (MPCB) of Village - Bonsari, Thane.

Ref: 1) Your letter vide MPCB/RoNM/PD/24/2300005 dated 30/12/2024.
2) CIDCO office letter vide CIDCO/Planning/SP(E&F)/2024/1151/E.O. 364961 dated 27/12/2024.

Sir,

With reference to the above subject matter referred at 2, it is to inform you that, as per the Standard Operating Procedure (SoP) of CIDCO (approved by Hon'ble.VC&MD, CIDCO), matters related to activities such as Solid waste disposal, landfill, Air/Water/Land/Sound Pollution, etc. are dealt with by the Executive Engineer concerned. Hence, said notice is forwarded to the Executive Engineer (Vashi) for taking needful action and protection of the land.

It is brought to your notice that the said area is located in Bonsari village, adjacent to Maharashtra Industrial Development Corporation (MIDC), wherein Navi Mumbai Municipal Corporation (NMMC) is the Urban Local Body (Local Planning Authority).

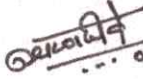
This office has not issued any permission to dump the garbage in the above area. Therefore, you are requested to take the necessary action against the concerned who is dumping the garbage and polluting the environment in the above area,.

Further, you are requested that, all correspondence related to activities such as Solid waste disposal, landfill, Air/Water/Land/Sound Pollution, etc. may be directed to the Chief Engineer (NM), CIDCO or the Executive Engineer concerned. The above matter is forwarded

to Executive Engineer (Vashi), whose office is located at CIDCO Office, Sector-1, Vashi, Navi Mumbai for further needful action.

Thanking You.

Yours faithfully,


... 03/01/2015

Jagdish Patil
Senior Planner
(Environment & Forest)



To,

- 1) Executive Engineer (Vashi):- Verify the land status and protect the land from unauthorized activity immediately and take needful action accordingly
- 2) CL&SO (T&R) Provide the land status and with site demarcation. Also, verify if any lease agreement was executed by CIDCO?

Copy for information

1. Hon. Chief Vigilance Officer (CVO), CIDCO
2. OSD to Hon. VC&MD
3. Chief Engineer (NM)

Regional Office, Navi-Mumbai

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ PD/2501140001

Date: - 14/01/2025

To

Deputy Municipal Commissioner, Navi Mumbai (Zone I),

NMMC old Head Office, Konkan Bhavan,

Sector 6, CBD Belapur,

Navi Mumbai, Maharashtra 400614

Sub : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

- Ref :
1. Complaint received to this office regarding air pollution.
 2. Visit of Board officials to the site dtd. 26.12.2024.
 3. Legal Action Proposal received from SRO Navi Mumbai-I vide no. MPCB-LEGAL_ACTIONS- 090125025.
 4. Hon'ble Bombay High Court Suo Moto case 3/2023.
 5. E-Mail from M.P.C. Board dated 04.12.2024.

.....

WHEREAS, you are operating in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, Board has granted conditional Consent to Establish u/s. 25 for setting up Construction & Demolition waste processing facility) with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent. However, you are operating the said facility without obtaining Consent to Operate from the Board.

AND WHEREAS, the Hon'ble High Court Bombay noticing rapidly deteriorating air quality in the city of Mumbai, had taken suo motu cognizance of the issue and admitted Suo Motu Public Interest Litigation vide No. 03 of 2023. Hon'ble Bombay High court ordered the Board to conduct the audit of the industry located in / nearby MMR area.

AND WHEREAS, MPC Board is receiving frequent complaints from Bonsari village & Turbhe area regarding air pollution due to burning of debris in the stone quarries located in the village Bonsari.



AND WHEREAS, Board officials along with CIDCO and NMMC Officials visited the stone quarries located in the Bonsari village on 26.12.2024 and reported that at Survey No. 203, Bonsari village, Navi Mumbai there is dumping of construction debris in the abundant quarries also open burning of the waste material is carried out leading to air pollution in the nearby area.

AND WHEREAS, it is reported that the said area is located at the backside of MIDC Turbhe and this debris are from the residential area of NMMC.

AND WHEREAS, this office vide mail referred at Sr. No. 5 communicated you regarding the same incidence of dumping of debris and open burning of waste material. However, you have failed to control the said & failed to submit reply of the mail.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

(Satish H. Padwal)
Regional Officer, Navi Mumbai

Copy submitted for information to:
Joint Director (WPC), MPCB, Sion, Mumbai.

Copy to:
The Sub Regional Officer, Navi Mumbai-I MPCB, Navi Mumbai-
He is directed to serve the copy of the direction to the industry and submit the compliance.

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
Sec-11, C.B.D.Belapur,
Navi Mumbai- 400 614.

No: MPCB/RONMI/PD/2501140001

Date: - 14/01/2025

To

Deputy Municipal Commissioner, Navi Mumbai (Zone II),
Koperkhairane Ward Office, Near Teen Taki,
Koperkhairane, Navi Mumbai.

Sub : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

Ref :

1. Complaint received to this office regarding air pollution.
2. Visit of Board officials to the site dtd. 26.12.2024.
3. Legal Action Proposal received from SRO Navi Mumbai-I vide no. MPCB-LEGAL_ACTIONS- 090125025.
4. Hon'ble Bombay High Court Suo Moto case 3/2023.
5. E-Mail from M.P.C. Board dated 04.12.2024.

WHEREAS, you are operating in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, Board has granted conditional Consent to Establish u/s. 25 for setting up Construction & Demolition waste processing facility) with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent. However, you are operating the said facility without obtaining Consent to Operate from the Board.

AND WHEREAS, the Hon'ble High Court Bombay noticing rapidly deteriorating air quality in the city of Mumbai, had taken suo motu cognizance of the issue and admitted Suo Motu Public Interest Litigation vide No. 03 of 2023. Hon'ble Bombay High court ordered the Board to conduct the audit of the industry located in / nearby MMR area.

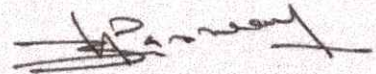
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(Satish H. Padwal)
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Copy submitted for information to:
Joint Director (WPC), MPCB, Sion, Mumbai.

Copy to:
The Sub Regional Officer, Navi Mumbai-I MPCB, Navi Mumbai-
He is directed to serve the copy of the direction to the industry and submit the compliance.

57



नवी मुंबई
महानगरपालिका

Navi Mumbai
Municipal Corporation

पहिला मळा, बेलापुर भवन, सी.बी.डी.,
नवी मुंबई - ४०० ६१४.
दूरध्वनी क्र : ७५७ १७ १३, ७५७ १७ २८
७५७ ४० २२
फॅक्स : ७५७ ३७ ८५

1ST. FLOOR, BELAPUR BHAVAN, C.B.D.,
NAVI MUMBAI - 400 614.
TEL. No. : 757 17 33, 757 17 28
757 40 22
FAX : 757 37 85

जा. क्र. नमुंमपा/परि-१/२६२ /२०२५
दिनांक: ०५/०३/२०२५

250310ft80169

प्रति,
प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
सातवा मजला, रायगड भवन, बेलापूर,
नवी मुंबई ४००६१४.

विषय:- Direction under the provision of the water (prevention & control of pollution) act 1974, Air (prevention & control of pollution) act 1981 and hazardous and other waste (Management and Trans- boundary movement) Rules 2016.

संदर्भ:- आपल्या कार्यालयाचे पत्र क्र. No.MPCB/RONM/PD/2501140001 दि.१४.०१.२०२५

उपरोक्त संदर्भिय विषयान्वये आपण नवी मुंबई महानगरपालिका क्षेत्रातील बोनसरी या गावालागतच्या दगडखाणी मध्ये डेब्रिज टाकून ते जाळल्यामुळे होणाऱ्या वायु प्रदुषणाच्या विषयाच्या अनुषंगाने Water (Prevention & Control of Pollution) Act 1974 व Air (Prevention & Control of Pollution) Act, 1981 अंतर्गत का कायदेशीर कारवाई करण्यात येऊ नये अशी नोटीस बजावण्यात येऊन त्याबाबतचा खुलासा सादर करण्याचे नमुद केलेले आहे.

२. उपरोक्त नोटीशीतील विषयाच्या अनुषंगाने वस्तुस्थितीदर्शक खुलासा खालीलप्रमाणे सादर करण्यात येत आहे.

१. शहर व औद्योगिक विकास महामंडळ (सिडको) च्या दिनांक १७/०३/१९७० च्या स्थापनेनंतर त्यांचेमार्फत सीबीडी बेलापूर, नेरूळ, वाशी, सानपाडा, कोपरखैरणे, घणसोली, ऐरोली हे नोड विकसित करण्यात आले. सदर नोड विकसित होत असताना तेथील नागरीकांना पाणीपुरवठा, मलनिःस्सारण, आरोग्य, स्वच्छता, दिवाबत्ती अशा आवश्यक सुविधा व्यवस्थित रितीने नियमित मिळाव्यात याकरीता महाराष्ट्र शासनामार्फत दि. १ जानेवारी १९९२ रोजीच्या अधिसूचनेनुसार नवी मुंबई महानगरपालिकेची स्थापना झालेली आहे.

नवी मुंबई महानगरपालिकेच्या कार्यक्षेत्रात बेलापूर, नेरूळ, वाशी, तुर्भे, कोपरखैरणे, घणसोली, ऐरोली व दिघा या एकुण ०८ विभाग कार्यालयात विभागणी करण्यात आलेली असून त्यावर संबंधित विभाग अधिकारी/ वॉर्ड ऑफिसर यांचेमार्फत नियंत्रण ठेवले जाते.

२. त्याचप्रमाणे, नवी मुंबई महानगरपालिका कार्यक्षेत्रात नवी मुंबई महानगरपालिका, सिडको व महाराष्ट्र औद्योगिक विकास महामंडळ (MIDC) अशी एकुण ०३ नियोजन प्राधिकरणे कार्यरत आहेत. तसेच, सदर महानगरपालिकेच्या कार्यक्षेत्रालगत वन विभागाचेही कार्यक्षेत्र अस्तित्वात आहे.

३. उपरोक्त संदर्भाधिन नोटीशीमध्ये नमुद केलेले बोनसरी गावाचे कार्यक्षेत्र हे वर नमुद केलेल्या तीनही नियोजन प्राधिकरणाच्या कार्यक्षेत्रांतर्गत दिसून येते. महानगरपालिकेच्या नेरूळ ते दिघा या विभाग कार्यालयाच्या कार्यक्षेत्रांतर्गत वन विभागाच्या लगत असलेल्या डोंगरानजिक एकुण १० ते १२ दगडखाणी आहेत. सदरच्या दगडखाणी ह्या नोटीशी मध्ये नमुद क्षेत्र बोनसरी या गावांतर्गत क्षेत्र हे सिडको/ MIDC च्या अंतर्गत येते. सदरच्या दगडखाणी ह्या सिडको / MIDC या प्राधिकरणामार्फत खाजगी व्यावसायिकांना चालविण्यासाठी देण्यात आलेल्या आहेत. तद्नंतर संबंधितांनी सदरच्या दगडखाणी ह्या इतरांशी करारपत्र करून चालविण्यासाठी देण्यात आलेल्या असल्याचे दिसून येते. त्यामुळे, मुख्यतः या दगडखाणी सिडको/MIDC या नियोजन प्राधिकरणामार्फत वाटप करण्यात आलेल्या असून त्यावर अंतिम नियंत्रण हे त्या प्राधिकरणाचे आहे. त्यामुळे सदरच्या ठिकाणी कोणतीही अनधिकृत कार्यवाही होत असल्यास उदा. डेब्रिज/राडारोडा व इतर बाबी टाकण्यात येत असल्यास त्यावर कारवाई

Received on
05/03/2025

Sool
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करण्याची/ संरक्षित करण्याची जबाबदारी ही संबंधित प्राधिकरणाची आहे. (सोबत करारनाम्याची व परवानगीच्या प्रती जोडल्या आहेत.)

४. सद्यस्थितीत असे निदर्शनास आले आहे की, सदरच्या बऱ्याचश्या दगडखाणी ह्या बंद अवस्थेत आहेत. परंतु, सदरच्या व्यवसायामुळे त्याठिकाणी मोठ्या प्रमाणात खड्डे दिसून येतात. सदर खड्ड्यांमध्ये काही खाजगी व्यक्ति ह्या रात्री/अपरात्री त्याठिकाणी डेब्रिज टाकून भराव निर्माण करीत असल्याचेही आढळून येते. अशाच प्रकारची बाब महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या अधिकारी/कर्मचारी यांच्या भेटीदरम्यान दि. २६/१२/२०२४ रोजी निदर्शनास आले असल्याचे व त्यामुळे वायु प्रदुषण होत असल्याचे त्यांनी नमुद केले आहे.

५. येथे नमुद करण्यात येते की, नवी मुंबई महानगरपालिका क्षेत्रामध्ये निर्माण होणाऱ्या घनकचऱ्याची विल्हेवाट ही महानगरपालिकेमार्फत नियुक्त करण्यात आलेल्या स्वतंत्र यंत्रणेमार्फत जमा करून ती तुर्भे क्षेपणभूमी येथे आवश्यक ती प्रक्रिया करून लावली जाते. त्यामुळे शहरातील घरगुती/व्यापारी घनकचऱ्याची विल्हेवाट ही त्याव्यतिरिक्त इतर कोणत्याही ठिकाणी करण्यात येत नाही.

६. त्याचप्रमाणे नवी मुंबई महानगरपालिका क्षेत्रात निर्माण होणाऱ्या बांधकाम व निष्कासन कचऱ्याची (C & D Waste) विल्हेवाट लावणे हे त्याबाबतच्या सन २०१६ च्या नियमानुसार बंधनकारक असून त्याकरीता नवी मुंबई महानगरपालिकेमार्फत तुर्भे क्षेपणभूमी येथील ५ एकर जागेवर २० मेट्रिक टन प्रति तास या क्षमतेच्या प्रक्रिया प्रकल्पाची उभारणी केली असून त्यामध्ये प्रतिदिन १०० ते १५० मेट्रिक टन डेब्रिज वर प्रक्रिया करण्याची क्षमता आहे. सद्यस्थितीत सदर प्रक्रिया प्रकल्पाची दैनंदिन देखभाल व दुरूस्ती करीता मे. महेंद्र रियलटर्स आणि इन्फ्रास्ट्रक्चर प्रा.लि. यांना दि. १३/०३/२०२४ पासून कार्यादेश देण्यात आलेले आहेत.

सदर प्रक्रिया प्रकल्पामध्ये फक्त नवी मुंबई महानगरपालिका कार्यक्षेत्रात सुरू असलेल्या पुनर्बांधकाम/विकासकामे/शहरातील रहिवाशी भागातून निर्माण होणाऱ्या C & D Waste वर प्रक्रिया केली जाते. त्यामुळे, सदरील बांधकाम व निष्कासन कचऱ्याची विल्हेवाट दगडखाणींमध्ये करण्यास कोणतीही परवानगी दिली जात नाही. तसेच, सदर प्रकल्पाच्या Consent to Operate बाबत महानगरपालिकेमार्फत प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचेशी पत्रव्यवहार व आवश्यक ती प्रक्रिया पूर्ण करण्याची कार्यवाही सुरू आहे.

सदर प्रक्रिया प्रकल्पामध्ये माहे एप्रिल २०२४ ते माहे फेब्रुवारी २०२५ या कालावधीत अंदाजित एकुण ४२१०९ मेट्रिक टन इतके C & D Waste Material प्रक्रियेकरीता प्राप्त झालेले असून त्यावर पुढील आवश्यक ती कार्यवाही करण्यात आलेली आहे.

७. नवी मुंबई महानगरपालिका क्षेत्रामध्ये सुरू असलेल्या बांधकामाच्या ठिकाणी सुरू असलेल्या कामामुळे होणाऱ्या ध्वनी प्रदुषण, वायु प्रदुषण व ब्लॉस्टिंग करीता अवलंबवायची "मानक कार्यप्रणाली" (Standard Operating Procedure- SOP) व बांधकाम प्रकल्पाच्या साईट वर होणाऱ्या वायु व ध्वनी प्रदुषण- दंडात्मक कारवाई बाबत दि. ०१/०८/२०२४ रोजी सविस्तर परिपत्रक निर्गमित करण्यात आले असून त्याची अंमलबजावणी करण्यात येत आहे. यामध्ये C & D Waste वर करावयाच्या कार्यवाही बाबतची कार्यपध्दती विहित करण्यात आलेली आहे. (सोबत परिपत्रकाची प्रत जोडली आहे.)

सदर परिपत्रकाच्या अनुषंगाने महापालिका क्षेत्रातील इमारती निष्कासित करणेबाबत देण्यात येणाऱ्या परवानगीच्या अटी व शर्तीमध्ये C & D Waste ची विल्हेवाट कुठे व कशाप्रकारे करावयाची याबाबतचा समावेश करण्यात आलेला आहे. त्याचप्रमाणे सदर नियमाची अंमलबजावणी करण्याच्या दृष्टिने विकासकांकडून आगाऊ सुरक्षा अनामत रक्कम घेण्यात येते. (सोबत परवानगी आदेशाची प्रत जोडली आहे.)

८. याव्यतिरिक्त, नवी मुंबई महानगरपालिका क्षेत्रात एकुण ०८ विभाग कार्यक्षेत्रात एकुण ४ डेब्रिज भरारी पथके कार्यरत असून त्यांचेमार्फत महापालिका कार्यक्षेत्रामध्ये विविध ठिकाणी अनधिकृतपणे डेब्रिज टाकण्याऱ्या व्यक्ती/संस्था यांचेवर दंडात्मक कारवाई करण्यात येते. याअनुषंगाने माहे एप्रिल २०२४ ते फेब्रुवारी २०२५ या कालावधीत अनधिकृतपणे डेब्रिज टाकताना आढळणाऱ्या एकुण ३९ वाहनांवर कारवाई करून रु. ९,०७,५००/- इतकी दंडात्मक रक्कम वसूल करण्यात आलेली आहे. त्याचप्रमाणे सदर डेब्रिज भरारी पथकामार्फत फक्त नवी मुंबई कार्यक्षेत्रातील डेब्रिज तुर्भे येथील क्षेपणभूमी येथील C & D प्रकल्पावर टाकण्याकरीता वाहतुक परवाना दिला जातो. उपरोक्त नोटीशीच्या अनुषंगाने उप आयुक्त, परिमंडळ-०१ यांचे कार्यालयात संबंधित


दगडखाण चालक यांची दि. १७/०१/२०२५ रोजी बैठक आयोजित करून सदर ठिकाणी कोणत्याही प्रकारचा घनकचरा अथवा C & D Waste टाकण्यात येणार नाही याबाबतच्या सक्त सूचना देण्यात आलेल्या आहेत.

९. सदर प्रकरणी संदर्भाधिन नोटीशी मध्ये नमुद बोनसरी गावातील दगडखाणी मध्ये डेब्रिज टाकल्याबाबत च्या पार्श्वभूमीवर, त्या ठिकाणाचा स्थळ पाहणी अहवाल महापालिकेच्या परिमंडळ-०१ कार्यक्षेत्रांतर्गत कार्यरत डेब्रिज भरारी पथकामार्फतही दि. ३१.०१.२०२५ रोजी सादर केलेला असून अहवाल व छायाचित्र सोबत जोडली आहेत. सदर स्थळपाहणी अहवालामध्ये खालील बाबी नमुद केलेल्या आहेत.

१. सर्व्हे क्र.२०३, बोनसरी गांव, याठिकाणी शुक्रवार, दिनांक ३१/०१/२०२५ रोजी सकाळी ११.५९ वा. प्रत्यक्ष स्थळ पाहणी केली असता, सदर ठिकाणी मोठ्या प्रमाणात कचरा, माती/मुरूम/डेब्रिज चा भराव निदर्शनास आलेला आहे.
२. सद्यस्थितीत सदर ठिकाणी पडणारे कचरा, माती/मुरूम/डेब्रिज हे रात्री अपरात्री टाकण्यात येत असल्याचे परिसरातील नागरीकांमार्फत सांगण्यात आले.
३. तसेच रात्रीच्या वेळी गस्त घालताना डेब्रिज माफियांमार्फत अधिकारी/कर्मचारी यांना यापूर्वी मारहाणीची घटना देखील झालेली आहे.
४. असे असतानाही सदर MIDC क्षेत्रातून डेब्रिज भरारी पथकाद्वारे सकाळ व दुपार सत्रात अनधिकृत पणे माती/मुरूम/डेब्रिज टाकताना आढळणाऱ्या वाहनांवर दंडात्मक कारवाई करण्यात आलेली आहे. तसेच, सदरच्या दगडखाणी ह्या सिडकोच्या मालकीच्या असून त्यांनी खाजगी व्यक्तींना व्यवसायाकरीता दिलेल्या आहेत. तसेच या भागाकरीता सिडको/MIDC हे नियोजन प्राधिकरण असून अशा अनधिकृत बाबींकरिता आवश्यक ती कायदेशीर कारवाई ही सिडको/MIDC/MPCB यांचेमार्फत करणे अपेक्षित आहे.
५. तथापि, यापूर्वी ही दिनांक २२/०५/२०२३ रोजी जा.क्र.नमुंमपा/परि-०१/आस्था/५००/२०२३ च्या पत्राद्वारे नवी मुंबई क्षेत्रातील वन विभागाच्या हद्दीतील दगडखाणी मध्ये कचरा, माती/मुरूम/डेब्रिज न पडणेकरिता नियंत्रण ठेवणेबाबत प्रादेशिक अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ यांना कळविण्यात आलेले होते. यावर अद्यापही कोणत्याही प्रकारची कार्यवाही करण्यात आलेली नाही.

१०. उपरोक्त वस्तुस्थिती/ सर्व बाबीं लक्षात घेता, मा. सर्वोच्च न्यायालय, मा. राष्ट्रीय हरित लवाद, केंद्रीय प्रदुषण नियंत्रण मंडळ, महाराष्ट्र राज्य प्रदुषण नियंत्रण मंडळ यांचे आदेश व शासनाने वेळोवेळी ध्वनी प्रदुषण/वायु प्रदुषण/जल प्रदुषण याबाबतचे निर्देश विचारात घेऊन अधिनियम व नियम यामधील तरतुदींची नवी मुंबई महानगरपालिकेमार्फत वेळोवेळी अंमलबजावणी करण्यात येत आहे. तसेच, महापालिका क्षेत्रामध्ये दगडखाणी तसेच इतर कोठेही अनधिकृत पणे डेब्रिज/माती/मुरूम व इतर कचरा टाकणाऱ्या व्यक्ती/संस्थांवर महापालिकेमार्फत कठोर कारवाई करण्यात येते. सबब महानगरपालिकेस दि. १४/०१/२०२५ रोजी देण्यात आलेली नोटीस निकाली काढण्यात यावी, ही विनंती.

तथापि, उपरोक्त नोटीशीमध्ये बोनसरी गावाजवळील दगडखाणीमध्ये अज्ञात खाजगी इसम /संस्था यांचेमार्फत अनधिकृतपणे डेब्रिज/राडारोडा टाकून वायु प्रदुषण केल्याची बाब ही सिडको या नियोजन प्राधिकरणाच्या नियंत्रणाखाली असल्याने प्राथम्याने त्यांचेकडून संबंधितांविरुद्ध नियमानुसार कायदेशीर कारवाई होणे अपेक्षित आहे. त्याअनुषंगाने या विषयाबाबत आवश्यक ती कारवाई करण्याबाबत/सदरच्या दगडखाणी संरक्षित करण्याबाबत संबंधित प्राधिकरणास आदेशित करावे, ही विनंती.

आपला,

 (सोमनाथ पोटेरे)
 उप आयुक्त (परि-०१)
 नवी मुंबई महानगरपालिका

प्रत:- माहितीस्तव

१. मा. आयुक्त, नवी मुंबई महानगरपालिका
२. मा. अतिरिक्त आयुक्त (१/२), नवी मुंबई महानगरपालिका
३. शहर अभियंता, नवी मुंबई महानगरपालिका
४. कार्यकारी अभियंता (पर्यावरण), नमुंमपा यांना आवश्यक त्या कार्यवाहीस्तव



जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, ठाणे

वाचले :-

- १) मा.राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडील आदेश दिनांक २९/०१/२०२५
- २) उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, कोल्हापूर यांचेकडील पत्र दिनांक ३१/०१/२०२५
- ३) झामन अली, अॅडव्होकेट, यांचेकडील पत्र दिनांक ३१/०१/२०२५
- ४) कार्यालयीन मंजूर टिपणी दिनांक ११/०३/२०२५

क्र. रेतीगट/गौख/टे-२/न्या. सं./आदेश/कावि-८६/२०२४

दिनांक :- ११/०३/२०२५

सुधारीत आदेश :-

ज्याअर्थी, मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडे सिडको (City and Industrial Development) Corporation of Maharashtra) व इतर यांचे विरुद्ध वनशक्ती व इतर यांनी मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे येथे मुळ अर्ज क्रमांक १३/२०२५ (WZ) अन्वये दावा दाखल केलेला आहे. सदर दाव्यामध्ये पुढील सुनावणी दि.१८/०३/२०२५ रोजी होणार आहे.

ज्याअर्थी, उपोदघातील क्रमांक ०१ अन्वये सदर दाव्यामध्ये मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांनी दि. २९/०१/२०२५ अन्वये खालील प्रमाणे आदेश पारित केले आहे.

" In View of the proceedings, which we have already taken place in this matter, of the survey having been done and 126.03 hectares area having been found in excess quarry, in which quarry has been done deeply, we direct respondent No.5 - District Collector, Thane; respondent No.8 Regional officer, MPCB; respondent No.9 - Member Secretary, Maharashtra Pollution Control Board (MPCB), and respondent No.10- the Deputy Director, Directorate of Geology and Mining, Govt. of Maharashtra. (all these respondents are shown in Original Application No.08/2017 (WZ) to submit their reliefs / response as to what is the current status of this matter; whether the quarry Operations could be identified; and the area, in which they had done quarry work, could be ascertained or not. The report / replies shall be submitted by them within four weeks."

ज्याअर्थी, मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडील उक्त आदेशाच्या अनुषंगाने मौजे कुकशेत, पावणे, श्रीवणे व तुर्भे नवी मुंबई, ता. जि. ठाणे येथील १२६.०६ हेक्टर जमिनीमध्ये अतिरिक्त उत्खनन झालेले असलेचे याचिकेत नमूद केले आहे.

त्याअर्थी, मी अशोक शिनगारे, जिल्हाधिकारी, ठाणे सदर उत्खनन कोणामार्फत करण्यात आले याचा शोध घेऊन त्याबाबत स्थळ पहाणी करून सद्यस्थितीचा अहवाल मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडे सादर करणेकामी पुढीलप्रमाणे अधिकारी यांची संयुक्त तपासणी पथकामध्ये नियुक्ती करित आहे.

अ.क्र.	अधिका-यांचे नाव	पदनाम	नियुक्ती पदनाम
१	२	३	४
१	श्री. संजय जाधव	अपर जिल्हाधिकारी तथा मुख्य भूमि व सर्वेक्षण अधिकारी, सिडको, नवी मुंबई	अध्यक्ष
२	श्री.विकास गजरे	अपर जिल्हाधिकारी, ठाणे	सदस्य
३		सहायक वन संरक्षक, ठाणे	सदस्य
४	श्रीमती उर्मिला पाटील	उपविभागीय अधिकारी, ठाणे	सदस्य
५	श्री. बाबासाहेब रेडेकर	जिल्हा अधिक्षक भूमि अभिलेख, ठाणे	सदस्य
६	श्री. उमेश पाटील	तहसीलदार, ठाणे	सदस्य
७	श्री. अमोल कदम	तहसीलदार (रेतीगट)	सदस्य
८	श्री. सतीष पडवळ	प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नवी मुंबई	सदस्य
९	श्री. उदय किसवे	प्रभारी प्रादेशिक अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, प्रादेशिक कार्यालय, महापे	सदस्य
१०	श्री. विवेक घुले	जिल्हा खनिकर्म अधिकारी, ठाणे	सदस्य सचिव

प्रस्तुत प्रकरणी मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे येथे पुढील सुनावणी दि.१८/०३/२०२५ होणार असल्यामुळे प्रकरणी सादर संयुक्त तपासणी पथकाने तातडीने स्थळ पहाणी करून सद्यस्थितीचा अहवाल मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडे सादर करणेकामी इकडील कार्यालयास सादर करावा.

सही /-

मा.जिल्हाधिकारी यांचेकडील मंजूर टिपणीनुसार

(हरिश्चंद्र पाटील)
उप जिल्हाधिकारी (सा.प्र.)
जिल्हाधिकारी कार्यालय ठाणे

प्रत :- प्रबंधक, मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांचेकडे माहितीसाठी सादर

प्रत :- उपसंचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, कोल्हापूर यांचेकडील माहितीसाठी सादर

मा.जिल्हाधिकारी यांचेकडील मंजूर टिपणीनुसार



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